



भारतीय रिज़र्व बैंक / RESERVE BANK OF INDIA  
केन्द्रीय स्थापना अनुभाग / CES (चिकित्सा अनुभाग / MEDICAL SECTION)  
भुवनेश्वर / BHUBANESWAR

**SECTION I**

**Notice Inviting Tender (NIT)**

Reserve Bank of India, Bhubaneswar (hereinafter referred to “the Bank”) invites e-tenders under Two Bid system (Techno-Commercial & Financial Bid) from eligible tenderers for **“Supply of medicines to the dispensaries of Reserve Bank of India, Bhubaneswar”** for a period of Six and half (6.5) months i.e., September 16, 2025, to March 31, 2026. The expected procurement value during the contract is **₹ 65,00,000/- (Rupees Sixty-Five Lakhs only).**

2. Online tender will be available for viewing /downloading from August 11, 2025 @ 06.00 p.m. from RBI website: [www.rbi.org.in](http://www.rbi.org.in) and MSTC e-portal at [https://mstcecommerce.com/eprocn\\_\\_](https://mstcecommerce.com/eprocn__). The tenderers should upload duly completed applications along with necessary enclosures on MSTC website, as per instructions provided under Section III. Tenderers shall submit tender proposal along with EMD of **₹1,30,000/-** as prescribed in the tender document. The techno-commercial bid will be opened electronically at 3:00 pm on August 29, 2025 at RBI, Bhubaneswar. On the event of any date indicated above being declared a holiday, the next working day shall become operative for the respective purpose mentioned herein. Financial bid of only those tenderers who are found to be eligible on evaluation of their Part I documents and subsequent visit to their site, if any, will be opened on a later date, after intimating the qualified tenderers.

3. Any amendment(s) / corrigendum / clarifications with respect to this tender shall be uploaded on the website / e-portal only. The tenderer should regularly check the above website / e-portal for any Amendment / Corrigendum / Clarification on the above website and submit the bid after verification of the same. The Bank reserves the right to reject any or all the tenders without assigning any reason thereof.

The Regional Director  
Reserve Bank of India  
Bhubaneswar



**भारतीय रिज़र्व बैंक / RESERVE BANK OF INDIA**  
**केन्द्रीय स्थापना अनुभाग / CES (चिकित्सा अनुभाग / MEDICAL SECTION)**  
**भुवनेश्वर / BHUBANESWAR**

**SECTION II**

**Schedule of Tender**

1	e-Tender number	<b>RBI/Bhubaneswar Regional Office /HRMD/ 1/25-26/ET/385</b>
2	Name of Tender	Supply of medicines to the dispensaries of Reserve Bank of India, Bhubaneswar
3	Mode of Tender	e-Procurement System (Two-part tendering) Online Part I – Techno-Commercial Bid and Part II - Price-Bid, through <a href="http://www.mstcecommerce.com/eproc">www.mstcecommerce.com/eproc</a>
4	Date of NIT available to parties to download	August 11, 2025 @ 06.00 p.m.
5	View Tender Date & Time on MSTC Web Portal	August 11, 2025 @ 06.00 p.m.
6	Pre-Bid meeting (Offline)	August 22, 2025 @ 10.30 a.m.
7	Estimated Supply	₹65,00,000/- (Rupees Sixty-Five lakh only)
8	Earnest Money Deposit (2% of expected procurement)	₹1,30,000/- (Rupees One Lakh Thirty Thousand only) [To be deposited by each tenderer through NEFT in favour of Reserve Bank of India, Bhubaneswar in the A/c No. – 186004001, IFSC – RBIS0BBPA01 mentioning Name/ Company Name of the vendor in NEFT transaction remarks. Fifth and tenth characters of the IFSC is 'ZERO']
9	Tender Fees	Nil



**भारतीय रिज़र्व बैंक / RESERVE BANK OF INDIA**  
**केन्द्रीय स्थापना अनुभाग / CES (चिकित्सा अनुभाग / MEDICAL SECTION)**  
**भुवनेश्वर / BHUBANESWAR**

10	Transaction Fee Please note that the vendors will have the access to online e-tender only after payment of transaction fees online.	Payment of transaction fee through MSTC Gateway/NEFT/RTGS in favor of MSTC Limited, as advised by M/s MSTC Ltd. This will be borne by the applicant.
11	Date of Starting of e-Tender for submission of online Techno-Commercial Bid and Price Bid at <a href="http://www.mstcecommerce.com/eprocn">www.mstcecommerce.com/eprocn</a>	August 22, 2025 @ 06.00 p.m.
12	Last date of submission of EMD	August 29, 2025 at 02.00 p.m.
13	Date of closing of online e-tender for submission of Techno-Commercial Bid & Price Bid	August 29, 2025 at 02.00 p.m.
14	Date and Time of Opening of Part I i.e., Techno-Commercial bid	August 29, 2025 at 03.00 p.m.
15	Date & Time of Opening of Part II i.e., Price Bid	Part II (Price bid) will be opened on a later date after scrutiny of documents submitted for the Technical-Bid. Opening of Part II (Price bid) will be intimated to eligible tenderers.
16	Award of contract to the successful bidder	By September 15, 2025
17	Address for Communication	The Regional Director Reserve Bank of India Pandit Jawaharlal Nehru Marg, Kharvela Nagar, Bhubaneswar Odisha 751001
18	The Bank reserves the right to accept or reject any or all the tenders in full or part without assigning any reasons. All the tenderers may please note that any amendments/ corrigendum to the e-Tender, if issued in future, will only be notified on the RBI and MSTC Website as given above and will not be published in the newspaper.	



**भारतीय रिज़र्व बैंक / RESERVE BANK OF INDIA**  
**केन्द्रीय स्थापना अनुभाग / CES (चिकित्सा अनुभाग / MEDICAL SECTION)**  
**भुवनेश्वर / BHUBANESWAR**

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**PART I**  
**TECHNICAL BID**

**e-TENDER**

**Supply of medicines to the dispensaries of Reserve Bank of India, Bhubaneswar**

**e-Tender Number: RBI/Bhubaneswar Regional Office/HRMD/1/25-26/ET/385**

Period of Contract is from September 16, 2025 to March 31, 2026

Details		Date	Time
Date of publication of NIT	:	August 11, 2025	06.00 p.m.
Pre-bid Meeting	:	August 22, 2025	10.30 a.m.
Last Date of Submission of Tender	:	August 29, 2025	02.00 p.m.
Date of Opening of Techno-Commercial Bid	:	August 29, 2025	03.00 p.m.



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## SECTION I

### Notice Inviting Tender (NIT)

Reserve Bank of India, Bhubaneswar (hereinafter referred to as “the Bank”) invites e-tenders under Two Bid system (Techno-Commercial & Financial Bid) from eligible tenderers for “**Supply of medicines to the dispensaries of Reserve Bank of India, Bhubaneswar**” for a period of Six and half (6.5) months i.e., September 16, 2025, to March 31, 2026. The expected procurement value during the contract is **₹ 65,00,000/- (Rupees Sixty-Five Lakhs only)**.

2. Online tender will be available for viewing /downloading from August 11, 2025 @ 06.00 p.m. from RBI website: [www.rbi.org.in](http://www.rbi.org.in) and MSTC e-portal at <https://mstcecommerce.com/eproc>. The tenderers should upload duly completed applications along with necessary enclosures on MSTC website, as per instructions provided under Section III. Tenderers shall submit tender proposal along with EMD of **₹1,30,000/-** as prescribed in the tender document. The techno-commercial bid will be opened electronically at 3:00 pm on August 29, 2025 at RBI, Bhubaneswar. On the event of any date indicated above being declared a holiday, the next working day shall become operative for the respective purpose mentioned herein. Financial bid of only those tenderers who are found to be eligible on evaluation of their Part I documents and subsequent visit to their site, if any, will be opened on a later date, after intimating the qualified tenderers.

3. Any amendment(s) / corrigendum / clarifications with respect to this tender shall be uploaded on the website / e-portal only. The tenderer should regularly check the above website / e-portal for any Amendment / Corrigendum / Clarification on the above website and submit the bid after verification of the same. The Bank reserves the right to reject any or all the tenders without assigning any reason thereof.

The Regional Director  
Reserve Bank of India  
Bhubaneswar



### **DISCLAIMER**

The Bank has prepared this document to give background information to the interested parties on the tender for **“Supply of medicines to the dispensaries of Reserve Bank of India, Bhubaneswar”** during the period September 16, 2025, to March 31, 2026.

2. While the Bank has taken due care in preparation of the information contained herein and believe it to be in order, neither Reserve Bank of India nor any of its authorities or agencies nor any of their respective officers, employees, agents or advisors give any warranty or make any representations, expressed or implied as to the completeness or accuracy of the information contained in this document or any information which may be provided in association with it.

3. The information is not intended to be exhaustive. Interested parties are required to make their own inquiries and respondents will be required to confirm in writing that they have done so, and they do not solely rely only on the information provided by the Bank in submitting the Tender. The information is provided on the basis that it is non – binding on Reserve Bank of India or any of its authorities or agencies or any of their respective officers, employees, agents, or advisors.

4. The Bank reserves the right not to proceed with the Contract, to change the configuration of the work, to alter the timetable reflected in this document or to change the process or procedure to be applied. It also reserves the right to decline to discuss the matter further with any party expressing interest. No reimbursement of cost of any type will be paid to persons or entities expressing interest.



## SECTION II Schedule of Tender

1	e-Tender number	<b>RBI/Bhubaneswar Office/HRMD/1/25-26/ET/385</b> <b>Regional</b>
2	Name of Tender	Supply of medicines to the dispensaries of Reserve Bank of India, Bhubaneswar
3	Mode of Tender	e-Procurement System (Two-part tendering) Online Part I – Techno-Commercial Bid and Part II - Price-Bid, through  <a href="http://www.mstcecommerce.com/eprocn">www.mstcecommerce.com/eprocn</a>
4	Date of NIT available to parties to download	August 11, 2025 @ 06.00 p.m.
5	View Tender Date & Time on MSTC Web Portal	August 11, 2025 @ 06.00 p.m.
6	Pre-Bid meeting (Offline)	August 22, 2025 @ 10.30 a.m.
7	Estimated Supply Value	₹65,00,000/- (Rupees Sixty-Five lakhs only)
8	Earnest Money Deposit (2% of expected procurement)	₹1,30,000/- (Rupees One Lakh Thirty Thousand only) [To be deposited by each tenderer through NEFT in favour of Reserve Bank of India, Bhubaneswar in the A/c No. – 186004001, IFSC – RBIS0BBPA01 mentioning Name/ Company Name of the vendor in NEFT transaction remarks. Fifth and tenth characters of the IFSC is 'ZERO']
9	Tender Fees	Nil
10	Transaction Fee Please note that the vendors will have the access to online e-tender only after payment of transaction fees online.	Payment of transaction fee through MSTC Gateway/NEFT/RTGS in favor of MSTC Limited, as advised by M/s MSTC Ltd. This will be borne by the applicant.
11	Date of Starting of e-Tender for submission of online Techno-Commercial Bid and Price Bid at <a href="http://www.mstcecommerce.com/eprocn">www.mstcecommerce.com/eprocn</a>	August 22, 2025 @ 06.00 p.m.
12	Last date of submission of EMD	August 29, 2025 at 02.00 p.m.
13	Date of closing of online e-tender for submission of Techno-Commercial Bid & Price Bid	August 29, 2025 at 02.00 p.m.
14	Date and Time of Opening of Part I i.e., Techno-Commercial bid	August 29, 2025 at 03.00 p.m.
15	Date & Time of Opening of Part II i.e., Price Bid	Part II (Price bid) will be opened on a later date after scrutiny of documents submitted for the Technical-Bid. Opening of Part II (Price bid) will be intimated to eligible tenderers.
16	Award of contract to the successful bidder	By September 15, 2025
17	Address for Communication	The Regional Director Reserve Bank of India Pandit Jawaharlal Nehru Marg, Kharvela Nagar, Bhubaneswar Odisha 751001





18	The Bank reserves the right to accept or reject any or all the tenders in full or part without assigning any reasons. All the tenderers may please note that any amendments/ corrigendum to the e-Tender, if issued in future, will only be notified on the RBI and MSTC Website as given above and will not be published in the newspaper.
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### SECTION III

#### IMPORTANT INSTRUCTIONS FOR e-PROCUREMENT

This is an e-procurement event of RBI. The e- procurement Service Provider/Contractor is the MSTC Limited.

You are requested to read and understand the Notice Inviting Tender and subsequent corrigenda if any, before submitting your online tender.

#### **Process of E-tender:**

**A) Registration:** The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Techno-Commercial Bid as well as Price Bid over the internet will be done. The Vendor should possess Class III signing and encryption type digital certificate. Vendors are to make their own arrangement for bidding from a P.C. connected with Internet. RBI is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature).

**SPECIAL NOTE: THE PRICE BID AND THE COMMERCIAL BID HAS TO BE SUBMITTED ON-LINE ONLY AT [www.mstcecommerce.com/eprocn/](http://www.mstcecommerce.com/eprocn/) (Version 3)**

1) Vendors are required to register themselves online with [www.mstcecommerce.com/eprocn/](http://www.mstcecommerce.com/eprocn/)

Register as Vendor -- Filling up details and creating own user id and password Submit. For further details, go to Download Guide / Video / Registration Vendors will receive a system generated mail confirming their registration in their email which has been provided during filling the registration form. In case of any clarification, please contact MSTC/ RBI, (before the scheduled time of the e- tender).

#### **Contact person (MSTC Ltd):**

Sr. No	Contact Persons	Mail	Contact Details
1.	MSTC Helpline numbers	<a href="mailto:helpdesk@mstcindia.co.in">helpdesk@mstcindia.co.in</a>	07969066600
2.	Shri Mahesh Ramavath Deputy Manager	<a href="mailto:rmahesh@mstcindia.co.in">rmahesh@mstcindia.co.in</a>	8801281004,0674-2950091 /2544199
3.	Shri TDMV Satya Sai Branch Manager	<a href="mailto:tsatyasai@mstcindia.co.in">tsatyasai@mstcindia.co.in</a>	6370350776 /2544199
Availability: 9:30 AM to 5:00 PM on all working days for all technical issues relating to e-Auction, e-Tenders, System settings etc.			

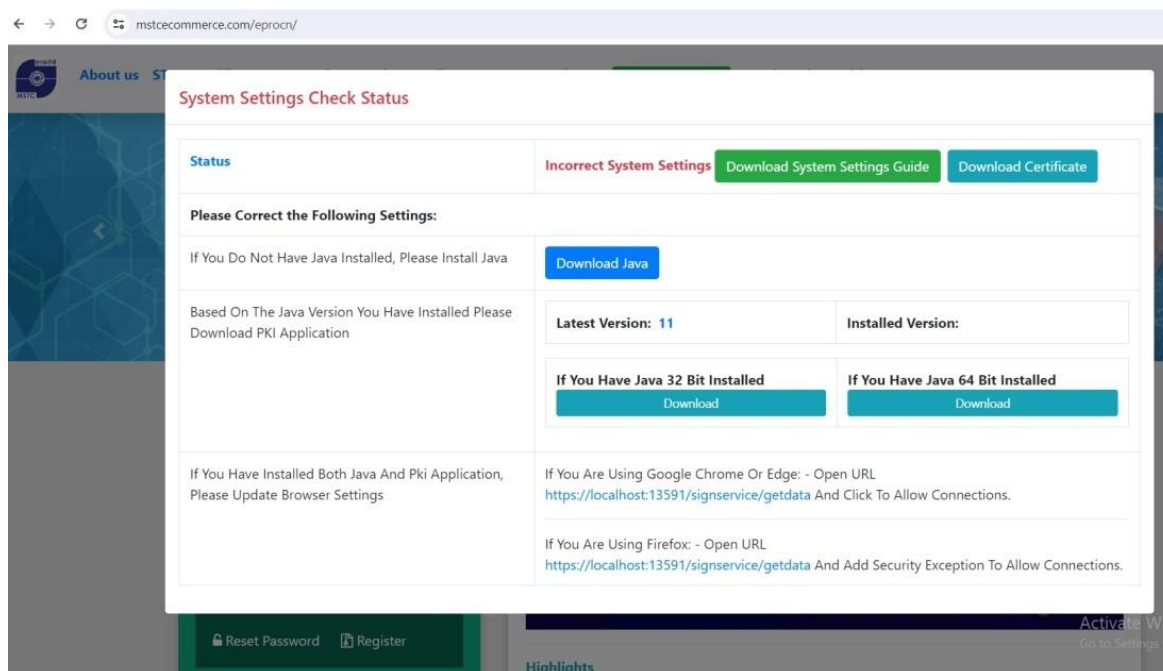


**Contact person (RBI, Bhubaneswar):**

Sr. No	Contact Persons	E-mail	Contact No.
1	Shri Abhishek Sahay, Assistant General Manager	<a href="mailto:abhisheksahay@rbi.org.in">abhisheksahay@rbi.org.in</a>	8369640074
2	Ms. Binita Bhaumik, Assistant Manager	<a href="mailto:binitabhaumik@rbi.org.in">binitabhaumik@rbi.org.in</a>	8794871167
3	Shri Mriganka Majumdar	<a href="mailto:mrigankamajumdar@rbi.org.in">mrigankamajumdar@rbi.org.in</a>	8787480922
4	Shri Laxmikant Khilei, Assistant	<a href="mailto:laxmikantkhilei@rbi.org.in">laxmikantkhilei@rbi.org.in</a>	9556982356
5	Ms. Subhadra Barla, Assistant	<a href="mailto:subhadrabarla@rbi.org.in">subhadrabarla@rbi.org.in</a>	9777396336
6	Generic Mail ID	<a href="mailto:medicalbhubaneswar@rbi.org.in">medicalbhubaneswar@rbi.org.in</a>	

**1. System Requirement:**

For details, vendor may refer to the **DOWNLOAD SYSTEM SETTING GUIDE** available <https://www.mstcecommerce.com/eprocn/>



- 2. Special Note towards Transaction fee:** The vendors shall pay the transaction fee using “Transaction Fee Payment” Link against the specific tender in the “Bid Floor”/through the “Pay Transaction fee” in “Event catalog” through their login. Service Provider / Contractor / Vendor shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, Service Provider / Contractor / Vendor shall generate a challan by filling up a form. Service Provider / Contractor / Vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, Service Provider / Contractor / Vendor shall have the provision of making payment using its



Credit / Debit Card / Net Banking. Once the payment gets credited to MSTC's designated bank account, the transaction fee shall be auto authorized.

**Transaction fee is non-refundable.** A vendor will not have the access to online e- tender without payment of the transaction fee.

**NOTE:** Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

3. Information about tenders / corrigenda shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their corporate email I.D. provided is valid and updated at the time of registration of vendor with the MSTC Ltd. Vendors are also requested to ensure validity of their class III signing and encryption type of DSC (Digital Signature Certificate).
4. E-tender cannot be accessed after the due date and time mentioned in NIT (Notice inviting tender).

## 5. **Bidding in E-tender:**

Note: Vendors are instructed to use *Upload Documents* link in My menu to upload documents in document library. Multiple documents can be uploaded. Maximum size of single document for upload is 5 MB.

Once documents are uploaded in the library, vendors can attach documents through *Attach Document* link against the particular e-Tender. Please note that if the documents are not attached to any e-Tender, the same cannot be downloaded by RBI and it will be deemed that the vendor has not submitted the documents. For further assistance please follow instructions of vendor guide.

- a) Bidder(s) need to submit necessary EMD (NA), E-Tender fees (If ANY) and Transaction fee separately for the e-tender. Transaction fees if any are non-refundable. No interest will be paid on EMD (NA). EMD of the unsuccessful bidder(s) will be refunded by RBI- NA.
- b) The process involves Electronic Bidding for submission of Techno Commercial Bid as well as Price Bid.

The bidder(s) who have submitted the above fees can only submit their Techno Commercial Bids and Price Bid through internet in MSTC website [www.mstcecommerce.com](http://www.mstcecommerce.com) → e-procurement → New Common Portal → Bid Floor Manager → live event → Selection of the live event → Transaction fee → Common terms → Attach Documents → Price Bid.

Please Note: The vendor after successful remittance of the transaction fees and EMD details, will get the attach documents and common terms tab enabled in their login. Post successful completion of this step, the vendors will be allowed to save the lot specific terms and submit their price bid against the lot through the portal or download and upload the excel file for submitting price bids, as the case may be. In case the attach documents and/or saving common terms step is unsuccessful, the tabs for saving lot specific terms and submitting price bid would be disabled. The status of whether the same is successful/pending would be displayed in the bid status button.

- c) First the vendor needs to fill up the Commercial specification if any and save it. Then the vendor should fill up the Techno-commercial bid. After filling the Techno-Commercial Bid, bidder should click 'save' for recording their Techno-Commercial bid. Once the same is done, the Price Bid link becomes active and the same has to filled up and then bidder should click on "save" to record their price bid. Then once both the Techno-Commercial bid & price bid has been saved, the bidder can click on the "Final Submission" button to register their bid



NOTE: - After clicking the final submission “Delete bid” option would be shown. If the vendor wants to delete the bid after final submission and re submit the bid, then he/she should click delete bid and resubmit the same and again click final submission.

- d) In all cases, bidder should use their own ID and Password along with Digital Signature at the time of submission of their bid.
- e) During the entire e-tender process, the bidders will remain completely anonymous to one another and also to everybody else.
- f) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.
- g) All electronic bids submitted during the e-tender process shall be legally binding on the bidder. Any bid will be considered as the valid bid offered by that bidder and acceptance of the same by the Buyer will form a binding contract between Buyer and the Bidder for execution of supply/work. Such successful tenderer shall be called hereafter SUPPLIER/CONTRACTOR.
- h) It is mandatory that all the bids are submitted with class III signing and encryption type of digital signature certificate otherwise the same will not be accepted by the system.
- i) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof.
- j) No deviation of the terms and conditions of the e-Tender document is acceptable. Submission of bid in the e-tender floor by any bidder confirms his acceptance of terms & conditions for the e-Tender.
- k) Unit of Measure (UOM) is indicated in the e-tender Floor. Rate to be quoted should be in Indian Rupee as per UOM indicated in the e-tender floor/tender document.

MSTC portal will be available for uploading documents and rates from **06.00 PM on August 22, 2025 till 02.00 PM on August 29, 2025.**



## SECTION IV

### REQUEST FOR QOUTATION (RFQ)

RBI, Bhubaneswar intends to float e-Tender for “**Supply of medicines to the dispensaries of Reserve Bank of India, Bhubaneswar**” for the period September 16, 2025, to March 31, 2026.

The Bank invites applications from such Chemists/ Stockists who are interested in the mentioned e-Tendering process. Tenderers who fulfil the eligibility criteria and agree to the other terms and conditions mentioned in this document shall apply online in the prescribed form ([Annex I](#)) by **02:00 PM on August 29, 2025. The Bank reserves the right to accept any or reject any or all the applications received without assigning any reasons.**

The Bank will host the tendering process online through e-Tendering web portal [www.mstcecommerce.com](http://www.mstcecommerce.com) .

#### 1. EVALUATION

##### A. TECHNICAL EVALUATION:

###### I Eligibility

###### a) Composition of the tenderers:

The chemist must hold valid licenses as on the date of application in specified forms (Form 20, 20-B, 21, 21-B and 21-C or any other relevant form under the law) for various categories of allopathic medicines issued by the Drug Control Authority of the State under the provisions of Drugs and Cosmetics Act, 1940 and Rule, 1945 as applicable and any other law in force. They must hold all other licenses, clearances and permissions as may be necessary to carry out the trade of dealing with / selling of medicine. The chemists will further ensure and undertake that their licenses remain valid till the end of the contract period.

###### b) Work Experience:

The tenderer shall have minimum 3 years' experience of executing medicine supply work to Reserve Bank of India or other organisation, ending last day of month previous to the one of which applications are invited. Tenderer should furnish their client list showing the details of work carried out by them during the last 3 years.

###### c) Minimum value of each completed work/s:

The tenderers shall have successfully completed similar work/s during last 3 years ending last day of month previous to the one of which applications are invited, as under-

- i) Three similar completed works each of value not less than ₹26,00,000/- (Rupees Twenty-Six lakh only)

OR



- ii) Two similar completed works each costing not less than ₹32,50,000/- (Rupees Thirty-Two lakh and Fifty Thousand only)  
OR
- iii) One similar completed work costing not less than ₹52,00,000/- (Rupees Fifty-Two lakh only)

d) **Financial Soundness:**

Minimum yearly turnover of not less than **₹65,00,000/- (Rupees Sixty-Five Lakhs only)** in the last three financial years.

e) **Solvency:**

The tenderers should furnish Solvency Certificate issued by the applicant's banker, specifically for the purpose of this medicine supply work for a minimum amount equal to the estimated supply of **₹65,00,000/- (Rupees Sixty-Five Lakhs only)**.

f) **Non-Conviction/ Debarment:**

- i) The tenderers must not have been convicted by the State Drugs Authorities and no case should be pending against them under the Drugs and Cosmetics Act 1940 and Rules made thereunder as well as under the Drugs (Price Control) Order 1955 or Drugs (Price Control) Order, 2013 or any other Orders issued or any other laws in force from time to time. The Chemist shall bear good character and should not be convicted of any offence under any other law.
- ii) The tenderers should not have been debarred / blacklisted by any Govt./ Semi-Govt./ Public Sector organization.
- iii) The tenderers shall give details of all disputes he/she had with his/her clients and furnish the status thereof. In absence of the same, a declaration to that effect to be furnished.

g) **Service Setup:**

The chemist must have a shop / establishment within Bhubaneswar Municipal Corporation limits.

h) **Billing System:**

The chemist should have a computerized billing system.

i) **MSTC Registration:**

The chemist should be registered with MSTC portal.



## II Documents establishing eligibility:

The following documents must be submitted along with the application:

- a) Self-attested copies of:
  - i. Copy of Registration of the company/ partnership/ proprietorship
  - ii. Valid licenses held by the chemist as on the date of application
  - iii. Copy of GST registration Certificate
  - iv. Copy of PAN allotted to the chemist.
- b) **Client list** showing details of work carried out by them during the last three (03) years as per [Annex IV](#) with the copy of work orders, to establish work experience as specified in para I (b) above.
- c) **Copy of No Conviction Certificate** from State Drugs Controller that the chemist/ firm has not been convicted of any offence under the Drugs and Cosmetics Act and Rules made thereunder and no case is pending against the firm / chemist under the Drugs and Cosmetics Act and Rules made there under as well as under the Drugs (Price Control) Order, 1995 or Drug (Price Control) order 2013 or other orders issued from time to time. An affidavit to the effect duly notarised is acceptable in lieu thereof.
- d) **Copies of balance sheets** for the last three (03) financial years (2024-25; 2023-24 and 2022-23), duly certified by a Chartered Accountant and IT returns for the corresponding assessment years.
- e) **Client report/ certificate from each of the qualifying work** from clients as mentioned in para II (b) above, as per specified format in [Annex V](#).
- f) **Banker's certificate** from the tenderers' banker as per format in [Annex II](#).
- g) Tenderers should submit **documentary evidence of the shop/ establishment** within Bhubaneswar Municipal Corporation limits.
- h) Tenderers should submit the **details of their banker and bank account** details along with a cancelled cheque of the account, as per [Annex III](#).

In addition to the documents mentioned above, the Bank reserves its right to call for additional documents, if required, at any point of time.





### III Earnest Money Deposit (EMD):

- a) The expected procurement value during the contract period is estimated at ₹65,00,000/- (Rupees Sixty-Five Lakhs only). The tenderers shall deposit EMD of 2% of the value of expected procurement value i.e., **₹1,30,000/- (Rupees One lakh Thirty Thousand only)** which shall be remitted to the below mentioned bank account of Reserve Bank of India, Bhubaneswar through NEFT/ RTGS. **Proof of remittance with transaction number (scanned copy) shall be attached/ uploaded along with Part I documents. The tenderers are also advised to send the proof of remittance with transaction number (scanned copy) to email ID of RBI contact persons mentioned in para A of Section III.**

Sr. No	NEFT Details are indicated below:		
1.	Name of the Account Holder (as appearing in the Bank Account)	:	Reserve Bank of India
2.	Address of the Bank	:	Reserve Bank of India, Bhubaneswar, Pandit Jawaharlal Nehru Marg
3.	Name of the Branch	:	Reserve Bank of India, Bhubaneswar
4.	Account Number	:	186004001
5.	Name of the Account	:	NEFT Inward - Received
6.	Type of Account	:	Current
7.	PAN Number	:	AAIFR5286M
8.	IFSC Code	:	RBIS0BBPA01 ('0' in the code represents ZERO)
9.	GST Number	:	21AAIFR5286M1ZS

- b) Under no circumstances, EMD shall be accepted in any other form than stipulated above. A bid which is not accompanied by EMD, shall not be considered and shall be rejected. Failure to comply with the conditions will render the tender void and the tender will be rejected. The EMD of tenderers other than successful tenderer shall be returned after the completion of the tender process. **No interest will be paid on the EMD.** The EMD of successful tenderer shall be released after submission of Performance Bank Guarantee (which is 5% of the expected procurement value).
- c) The EMD shall be forfeited (i) if the tenderer withdraws bid after opening of the price bid, (ii) if upon award of work, the successful tenderer fails to commence the work within **7 days**, (iii) if the tenderers do not honour their commitment. Such tenderers shall also be liable to be debarred from participating in any future tender or undertaking any work in the Bank for a period of three years. However, before debarring such bidder, the Bank shall give notice and consider the reply, if any, given by the bidder.

**Note: Tenderers are advised to remit EMD well in advance to avoid last minute hassle.**



#### IV PERFORMANCE BANK GUARANTEE (PBG) / SECURITY DEPOSIT (SD):

- a) As a security for due fulfilment of the terms and conditions and obligations of the service contract, the successful bidder shall submit a Performance Bank Guarantee (PBG) of 5% of the value of expected supply i.e., ₹3,25,000/- (Rupees Three lakh and Twenty-Five Thousand only) within fifteen (15) days of award of work as per format prescribed in [Annex VI](#) or amount equivalent to PBG may be submitted as Security Deposit (SD) through online mode (NEFT/ RTGS) to the bank account as mentioned at para III (a) above for the entire period of currency of contract period.
- b) In case of breach of any terms and conditions attached to this contract, the PBG/ SD of the tenderer shall be liable to be invoked/ forfeited besides annulment of the contract. If the bidder fails to furnish the prescribed PBG/ SD within the prescribed period specified above, Reserve Bank of India or its successors, in office shall without prejudice to any other right or remedy, be at liberty to forfeit the said earnest money absolutely. Further, if the successful bidder fails to commence work as specified in Section V of the tender document, Reserve Bank of India or its successors in office shall without prejudice to any other right or remedy available in law, be at liberty to invoke/ forfeit the said PBG/ SD absolutely. The said PBG/ SD shall be a guarantee to execute all the works referred to in the tender document upon the terms and conditions contained therein. Further, in case the PBG / SD is invoked / forfeited as aforesaid, the bidder shall be debarred from participation in the re-tendering process of the work.
- c) The PBG should remain valid up to six (06) months beyond the validity of the contract. Similarly, the SD shall be retained up to six (06) months beyond the validity of the contract.
- d) The EMD deposited by the successful tenderer at the time of submission of the tenders will be returned on submission of the PBG in lieu of security deposit as stated above.
- e) The PBG/ SD shall be released without interest after six (06) months of completion of the contract period only after the Bank being satisfied of the successful completion of the contract and if there are no liabilities from the tenderer to the Bank. In case of any complaint or pending dues, the PBG/ SD shall be discharged only after adjusting all dues, liabilities, etc. thereof.
- f) In case of delays in submission of PBG/ SD, charges for delay (penalty) in submission of PBG shall be recovered from the bills of the supplier at Bank Rate.
- g) The amount of PBG / SD shall be liable to be invoked / forfeited under the following conditions:
  - i. In case of non-commencement of work
  - ii. In case of non-performance of contract obligations or failure to comply with any of the conditions of the contract, over charging or delivery with substantial delays beyond the prescribed period
  - iii. If the medicines supplied by the authorized chemist against the Supply Order placed on them in pursuance of this contract are subsequently found as having been stolen, sub-standard, spurious medicines or substitute medicines or not conforming to quality
  - iv. Non-adherence to offered discount
  - v. Discrepancies in billing



## B. PRICE EVALUATION

1. The tenderers shall upload **Form of Tender** (Section VI) duly filled, signed and stamped by **authorized official and Financial / Price Bid** ((Section VII) (Part II) online in the MSTC portal. *Price bids will be opened only for those tenderers who are found qualified / eligible after technical evaluation.*
2. The prices must be quoted in the **Financial / Price Bid** in Part II (Section VII) online on MSTC only.
3. (i) The tenderers shall quote uniform discount on MRP printed on Strip/ Bottle/ Unit packed in percentage term in respect of all items of supplies to be made under the Contract irrespective of their brands or manufacturers.  
(ii) The quoted offer shall remain valid for the entire duration of the contract.  
(iii) It should be noted that liability to pay any duties, levies, royalties or taxes leviable under the law by Central or State Governments or any other tax applicable in respect of the contract would be that of the chemist and the Bank will not entertain any claim whatsoever in respect of the same.  
(iv) The Bank is not responsible for payment of GST for the service rendered by the chemist. It is the responsibility of the chemist to pay the GST to the tax authority. The vendor shall strictly comply with submission of GST and other returns also. The documentary evidence should be submitted to the Bank as per extant instructions.  
(v) Income Tax, TDS on GST or any other taxes levied by the Government shall be deducted as applicable and RBI shall not entertain any claim whatsoever in respect of the same.  
(vi) The tenderer will also have to bear all the expenses etc. connected with proper packaging, carting, transportation etc. in connection with supply of medicines to the dispensaries as specified by the Bank from time to time.
4. **The Bank will only pay the labelled MRP minus discount allowed thereon after deducting the applicable taxes. The quoted offer shall remain valid for the entire duration of the contract.**
5. All the prices quoted shall be in Indian Rupees (INR). The prices quoted shall be deemed to be for the whole work and shall be firm and binding without any escalation whatsoever for the entire contract period.
6. The Bank does not bind itself to accept the highest bidder and reserves the right to reject part or any or all the tenders received without assigning any reason thereof. No correspondence in this regard will be entertained. Incomplete tenders in any respect or prescribed conditions not fulfilled are liable to be rejected. Canvassing in any form by the tenderer will result in rejection of their tenders.
7. **Bids not submitted as per the illustrative format given in Financial / Price Bid (Part II) online on MSTC portal or violating any one or more of the above-mentioned criteria will summarily be rejected.**



### **C. EVALUATION OF BIDS:**

The Bank will first scrutinize the eligibility of the Bidders as per the "eligibility criteria" (**Refer Section IV**) of the Tender Document. The decision of Bank in this regard shall be final and no further correspondence in this regard will be entertained.

The evaluation of the Technical and Financial Bids will be as indicated below:

#### **I Technical Evaluation**

- a) The technical bids (Part I) will be opened first and evaluated to determine responsiveness and completeness to the eligibility criteria. Any clarification / rectification in case of deviations, in the technical bids at this stage, will be called for in writing or by email. Failure to submit the same within the specified time limit may result in rejection of the bid. The Bank will scrutinize the offers and evaluate the Technical Bids based on the eligibility criteria given in Section IV. The Bidders who qualify in Technical Evaluation will be shortlisted for Financial (Price Bid) Evaluation. The decision of the Bank in this regard shall be final and binding on the tenderers.
- b) The Technical Committee formed for the evaluation of the bids / proposals will take into account the eligibility criteria stipulated in the tender. Part II of only those tenderers, who are found to be satisfying the eligibility criteria, will be considered for opening.
- c) The Bank may obtain reports on past performance of the tenderer from their clients. The Bank may evaluate the said reports before opening of the Part II of the tender. If any tenderer is not found to possess the required eligibility for participating in the tendering process at any point of time and / or his performance/ service reports received from his clients are found unsatisfactory, the Bank reserves the right to reject his / her offer after the technical evaluation has been completed. The Bank is not bound to assign any reason for doing so. After the technical evaluation has been completed, the financial /price bids of only technically qualified vendors will then be opened.

#### **II. Financial Evaluation:**

- a) Opening of Part II will be intimated to the qualified/ eligible vendors. The tender shall remain valid for 90 days from the date of opening of Part I of the tender.
- b) The Bank will open and scrutinize the financial offers of the technically qualified bidders only. The Financial Bids will have to be uploaded online as per the illustrative format in Part II. Financial Bids should not have any alteration or overwriting. The Bank may reject the financial bid or load the financial implication on the respective Bidder for any alteration, if found in the Financial Bid submitted by the respective Bidder.



### III Final Evaluation (Offline process):

The tenderer who qualifies the Technical Evaluation and is **H1** in Financial Bid shall be awarded the tender. **H1 tenderer will be decided on the basis of Highest Uniform Discount on the Printed Retail Price offered on all items of Supply to the Bank's beneficiaries.**

#### D Pre-bid meeting:

A pre-bid meeting will be held on **August 22, 2025 at 10.30 a.m.** at Main Office Premises of Reserve Bank of India, Bhubaneswar to discuss/clarify any queries about the tender. All the intending tenderers are advised to attend the meeting. Not more than two authorized representatives of any tenderer can attend the pre-bid meeting with prior intimation to the Bank. Minutes of the meeting/clarifications, if any, will be uploaded as corrigendum to the tender in MSTC portal and also RBI website, **on August 22, 2025. Bidders are advised to see corrigendum, if any, before submitting their bids.**



## **SECTION V**

### **2. TERMS AND CONDITIONS**

#### **I. Scope of Work**

a) The Bank will enter into a contract with vendor who offers the highest uniform discount. The vendor will supply the medicines at the agreed discount in the stipulated time and at the specified place based on the indents issued from time to time by the Bank. It may be noted that the Bank is not bound to procure all its requirements of medicines only from the vendor offering the highest discount.

b) The Bank also reserves the right to split/ divide its purchases among two or more vendors/ bidders. The Bank also reserves the right to accept any or reject any or all the offers that it may receive without giving any reasons.

c) The successful bidder will enter into a Contract Agreement with the Bank as per the format in Annex VII. The contract will be valid for the period September 16, 2025 to March 31, 2026 and the uniform discount quoted by the vendor/ bidder shall remain firm and valid for the period.

d) All the vendors may please note that any amendments/ corrigendum to the RFQ, if issued in future, will be notified on the RBI Website and MSTC Website as given above and will not be published in the newspaper.

e) The Bank has four dispensaries within the municipal area of Bhubaneswar city (details given in Annex VIII). Out of these four dispensaries, two are functional at present to which the successful bidder needs to supply medicines. The estimated procurement value has been arrived at considering supply of medicines to these two functional dispensaries. However, in case the remaining dispensaries get functional during the contract period, the successful bidder needs to mandatorily supply medicines to all the four dispensaries. Accordingly, the estimated contract amount may vary.

#### **II. Indent and Delivery of Supplies**

##### **a) Delivery of Supplies:**

On receipt of indent for supply from the Bank, the delivery of supplies in full shall be made to the dispensaries of the Bank to which the indent pertains, during the working hours of the dispensary as soon as possible but not later than five working days (including Saturday) from the date of receipt of the indent.

##### **b) Non-substitution/ confirmation with Schedule M:**

In case of indent for specific brands of medicines, the brand shall not be substituted. In other cases, medicines which are conforming to Schedule M specifications of the Central Drug Standard Control Organization shall be supplied.

##### **c) Packed Supplies:**

Supplies are required to be made in original packing of manufacturer. Original packing of manufacturer should approximately be nearest to the total quantity indented of any particular medicine/ drug.



**d) Authority Slip:**

In case an Authorized Official of the Bank or the Bank's Medical Consultant of the dispensary concerned gives any 'By Hand' Authority Slip to a beneficiary, the medicines shall be supplied immediately to the beneficiary for a period as mentioned in the slip.

**e) Life period of medicines supplied:**

Every medicine has its own shelf-life period mentioned on the label of medicines. The shelf life of medicines supplied should not have passed more than half of its shelf life at the time of supply or medicines supplied should have a minimum of 1.5 years shelf-life whichever is higher.

**f) Expiry of medicines:**

The chemist shall make arrangement to replace the near expiry medicines i.e., medicines with expiry of six months (06) and less with medicines of greater expiry date i.e., at least one year or half of its own shelf-life period at the time of supply, whichever is higher.

**g) Notice period:**

The chemist should not stop the supplies of the medicines without giving Ninety (90) days' notice. However, during the notice period, the Chemist shall arrange to continue to supply the medicines.

**h) Indent:**

The chemist will indicate batch number, name of manufacturer, date of expiry in the indents at the time of supplying the medicines/drugs to the Bank's dispensary.

**i) Supply of medicines:**

Sufficient stock of standard quality of medicines at all times will have to be maintained by the chemist, to avoid inconvenience to the Bank's beneficiaries. The chemist should agree to supply all the medicines and consumables that the Bank indents irrespective of the brands or manufacturers. Failure to do so after execution of the purchase contract as described elsewhere in the document will result in forfeiture / invocation of Security deposit / Performance Bank Guarantee.

**III. Pricing:**

In response to the Bank's purchase order:

- a) The chemist should quote uniform discount on retail price printed on Strip/ Bottle/ Unit packed **(in percentage term)** in respect of all items of supplies to be made under the Contract irrespective of their brands or manufacturers.
- b) The liability to pay any duties, levies or taxes leviable under the law would be that of the chemist.
- c) The chemist will also have to bear all the expenses connected with proper packaging, carting, shipping, transportation etc. in connection with supply of medicines to any place specified by the Bank.
- d) The Bank will only pay the labelled MRP less discount allowed thereon after deducting applicable taxes. The quoted offer shall remain valid for the entire



duration of the contract. Under no circumstance will a request for alteration in the discount rate will be accepted/ considered.

#### **IV. Presentation and payment of bills:**

- a. The chemist shall present the bill to Medical Section, HRMD, RBI, Bhubaneswar. The bill should clearly indicate the details of the supplies made such as name of the medicine, quantity, MRP, discount amount with percent figure, batch No., expiry date, HSN code, GST amount, bill date, etc. and any other information required by the Bank. The bill should be supported with necessary documents, including proof of delivery, in physical or electronic form.
- b. The bill shall be supported by the original indent along with the certificate from the authorized official of the Bank in charge of the dispensary under his/her signature, with date, seal of the office for receipt of the items indented. Each bill should carry the signature of the proprietor or the authorised representative with the stamp of firm/ company.
- c. Incomplete bills not accompanied by any of the particulars mentioned in (a) & (b) above or erroneous bills will not be entertained, and the Bank shall bear no responsibility in this regard.
- d. The authorized chemist shall claim payments within 10 working days of supply of items. The chemist shall present bill individual dispensary wise for all indents, which have been delivered and completed. Payments of the bills presented will normally be arranged in **30 working days** from the date of presentation of the correct bill. However, the authorized chemist shall make no claim from the Bank in respect of interest or damages in case the payment is delayed for any reasons.
- e. The Bank would be deducting TDS on GST and IT-TDS (wherever applicable) and paying to the Government of India. Hence, individual HSN wise taxable value along with their GST rate should also be submitted by the chemist along with the bill.
- f. The payment will be made through NEFT / RTGS for which chemist should give requisite details such as bank account number, IFSC code, bank branch details, etc.
- g. The chemist must ensure timely filling of GST return in GSTR-1 portal. The data uploaded in the GSTR-1 should invariably tally with the amount mentioned in the invoices raised to the Bank. The chemist will issue Credit/ Debit note to the Bank, in case of modification of already generated invoices or mismatch of GSTR -1 filling data and actual invoice data. The chemist shall intimate the Bank on filing of monthly GST Return, whenever called for by the Bank.
- h. It may be noted that the Bank is not bound to procure all its requirements of medicines only from the chemist offering the highest discount. The Bank also reserves the right to split/ divide its purchases among two or more vendors. The Bank also reserves the right to accept any or reject any or all of the offers that it may receive without giving any reasons thereof.





It is not the intent to specify completely herein all details of work covered under this enquiry. Scope of work may also include such other related works although they may not be specifically mentioned in the above paragraphs and all such incidental items of works not specified but reasonably implied and necessary for completion of the job as a whole.

### **3. SPECIAL CONDITIONS:**

#### **I. Corrupt, fraudulent or unethical practices:**

The Bank requires that the chemist observes the highest standards of ethics during the procurement and execution of contract for supply of medicines. The medicine to be supplied will be of standard quality. In pursuance thereof, the terms are set forth as follows

- a) The chemist shall not resort to offering, giving, receiving or soliciting of anything of value to influence the action of any official of the Bank in the tendering process or in contract execution.
- b) The chemist shall not resort to misrepresentation of facts in order to influence the tendering process or execution of a contract to the detriment of the Bank.
- c) The Bank will declare a chemist ineligible, either indefinitely or for a specified period of time, for award of the contract, if at any time, it determines that the chemist has engaged in corrupt and fraudulent practices in executing the contract.
- d) The Bank reserves the right to terminate the contract with immediate effect for non-fulfilment of the terms and conditions of this tender by the chemist. The Bank may, without prejudice to any other remedy for breach of contract, at its sole discretion, terminate the contract in whole or part in respect of any chemist for any of the following reasons:
  - i. If the chemist fails to provide any or all of the services within the period(s) specified in the Contract.
  - ii. If the chemist fails to perform any other obligation(s) under the Contract.
  - iii. If the vendor, in the judgment of the Bank has engaged in corrupt or fraudulent practices in competing for or in executing the Contract.
  - iv. Supply of sub-standard/ spurious/ substitute medicines/expired medicines.
  - v. Delay in supply/ refusal to supply/ non-supply of medicines.
  - vi. Overcharging in the bill.
  - vii. If the chemist, being an individual, dies, the Bank shall have the option of terminating the contract without any liability for such termination and compensation to the Vendor.
- e) If any such case indicated in (d) above is noticed during subsequent scrutiny after or before the payment, then the chemist shall refund the disputed/excess amount already paid by the Bank, replace the medicine in question. The Bank may stop payments due or recover the cost of such supplies from the amounts due to the chemist.

#### **II. Applicability of best prices:**



If the chemist with whom the Bank has entered into purchase contract offers a higher discount or sells or even offers to sell medicines following conditions of sale similar to those of the Bank's contract, to any person or organization during the currency of the rate contract, the discount rate applicable to the Bank will be automatically increased with effect from that date for all the subsequent supplies under the contract and the contract be amended accordingly. Other parallel contract holders, if any, will be given opportunity to reduce their price as well, by notifying the reduced price to them and giving them 15 (fifteen) days' time to intimate their revised prices, if they so desire, in sealed cover to be opened in public on the specified date and time and further action taken as per standard practice.

### III. Deduction for delay/ default

- a) In case of indent for specific brand of medicines, the same shall not be substituted without due approval of the Bank's Medical Consultants. If any such case is noticed during subsequent scrutiny after or before making the payment, then chemist will be **penalized for ₹1,000 + cost** of the specific brand of medicines for each such default.
- b) The delivery of supplies in full shall be made to the dispensary to which the indent pertains within the next five (05) working days (including Saturday) or at the resident of the patients in case of emergency, as directed by the Bank.
- c) In the event of non-supply of indented medicines in time as aforesaid, **₹1,000/- will be deducted** from the bill of the chemist for each day or part thereof of delay in respect of each item.

### IV. Termination for default.

The Bank may, without prejudice to any other remedy for breach of contract, at its sole discretion, terminate the contract in whole or part in respect of any chemist for any of the following reasons:

- a) Supply of sub-standard/ spurious/ substitute medicines
- b) Delay in supply/ refusal to supply/ non-supply of medicines
- c) Overcharging in the bill
- d) In case it is found that any particular medicine's date is expired or is near the date of expiry
- e) If the chemist fails to perform any other obligation(s) under the contract
- f) If in the judgment of the Bank, the chemist has engaged in corrupt or fraudulent practices

### V. Performance Security

The amount of Security Deposit / Performance Bank Guarantee shall be liable to be forfeited/ invoked under the following conditions:

- a) In case of non-commencement of work
- b) In case of non-performance of contract obligations or failure to comply with any of the conditions of the contract, over charging or delivery with substantial delays beyond the prescribed period.



- c) If the medicines supplied by the authorized chemist against the Supply Order placed on them in pursuance of this contract are subsequently found as having been stolen, sub-standard, spurious medicines or substitute medicines or not conforming to quality.
- d) Non-adherence to offered discount
- e) Discrepancies in billing

#### VI. Reservation of right for appointment of more chemists:

The Regional Director, Reserve Bank of India, Bhubaneswar reserves the right to enter into contracts with any number of chemists. The Regional Director, Reserve Bank of India, Bhubaneswar also reserves the right to allocate, reallocate the dispensaries, existing and new ones that may be set up during the Currency of the contract. The Regional Director, Reserve Bank of India, Bhubaneswar also reserves the right to decide which supplier shall normally serve which dispensary. Without prejudice to the right, emergency purchases can be preferred from any chemist irrespective of such allotment of dispensary to each Authorized Chemist for purchase of normal supplies.

#### 4. GENERAL TERMS AND CONDITIONS:

##### a) Registration:

Entities which are eligible, as per the eligibility criteria stipulated at Section IV of the tender document, are entitled to participate in the Tender. The interested tenderers must register on the MSTC portal: [www.mstcecommerce.com/eprocn](http://www.mstcecommerce.com/eprocn) for participating in e-tendering.

##### b) Invitation for Proposal:

This tender document is neither an offer letter nor a legal contract, but an invitation for the proposal. No contractual obligation on behalf of the Bank whatsoever shall arise from this tender-process unless and until a formal contract is signed and executed by duly authorized Officers of the Bank and the tenderer. **Further, the Bank will not be held liable for any costs incurred by the tenderer in the preparation of the response to this tender.** The preparation of tenderer's proposal will be made without any obligation by the Bank to acquire any of the items included or rejected. All information included by the vendors in their proposal will be treated in strict confidence.

##### c) Payment of Bills:

Purchase order for delivery of medicines to the dispensaries shall be placed by the Bank on quarterly basis. Supplementary indent may also be placed as and when required by the Bank. The authorized chemist shall claim payments within 10 working days of supply of items. Payments of the bills presented will normally be arranged within **30 working days** from the date of proper presentation of the bill and also from the date of receipt from the concerned dispensaries, whichever is later. However, the authorized chemist shall make no claim from the Bank in respect of interest or damages in case the payment is delayed for any reasons. The payment shall be made through NEFT/RTGS for which



bidder should give requisite details such as bank account number, IFSC code, bank branch details, etc.

**d) Period of Contract:**

- i. The contract will be valid for the period September 16, 2025 to March 31, 2026. The Bank reserves the right to terminate / end the contract at any time during the period the contract with the bidder by giving a notice of 30 days in advance. The Bank is not bound to specify any reason while issuing the 30 days' notice.
- ii. In respect of the purchase contract, supply orders will be placed against the contract up to the last date of the contract. Orders received even on the closing date should be honoured in accordance with the terms of contract even though the last date of the contract may have expired on the date of supply of medicines.
- iii. The Bank also reserves the right to extend the validity of the existing contract for the period as per the requirement of the Bank or one year at a time and at the same discount rate subject to satisfactory performance of the bidders. The bidders need to submit the revised Performance Bank Guarantee (PBG)/ Security Deposit (SD) with extended validity and fresh Contract, in case the validity is extended by the Bank. In no case, the contract period will be extended beyond three years in total.
- iv. The period of contract may be considered for extension by the Bank subject to the satisfactory performance of supplier and Bank's administrative convenience and requirements.
- v. The supplier should not stop the supplies of the medicines/ drugs without giving 90 days' advance notice to the bank.
- vi. The Bank reserves the right to terminate the contract immediately and delist the suppliers from the supply of the drugs and medicines if services of the suppliers are found unsatisfactory. However, before terminating/delisting such supplier, the Bank shall give notice and consider the reply, if any, given by the supplier.

**e) Acceptance of terms and conditions:**

The tenderer must convey its acceptance of all terms & conditions in form of tender (Section VI of the tender) duly signed by the authorized signatory and upload the same along with Part I documents.

- f)** The Bank reserves the right to accept any or reject any or all of the offers that it may receive without assigning any reasons.

**g) Submission of Tender:**

- i. Tenders shall be submitted in two parts viz. Part I containing Eligibility Criteria and technical details of the offer and Part II containing **prices only**.
- ii. Part I documents should contain the information / documents, as indicated in **Annex I which should not contain any information on price for** the proposed work, to be uploaded on MSTC portal.



**h) Right to accept / reject any or all applications:**

Applications received after the due date and time or incomplete in any respect are liable to be rejected. The Bank reserves the right to accept or reject any or all the applications in full or part without assigning any reason thereof. The Bank reserves the right to scrap the panel at any time, without assigning any reason thereof. The Bank's decision in this regard shall be binding and final. The Regional Director, Reserve Bank of India, Bhubaneswar has the right to modify / alter any requirements in this document at his discretion in the interest of the Bank as deemed appropriate to him. The decision of the Bank / Regional Director in this regard shall be final.

**5. Supply of medicines, medical, non-medical, surgical and non-surgical items etc.:**

- a) Sufficient stock of standard quality of medicines at all times will have to be maintained by the chemist, to avoid inconvenience to the Bank's beneficiaries.
- b) In case of failure or refusal on chemist's part to supply the medicines, medical & non-medical, surgical & non-surgical items etc. to the purchaser / beneficiaries within the time as provided in the respective PO, the contract is liable to be terminated / cancelled at chemist's risk and cost. Any extra cost involved in arranging supply from alternative source will be recovered from the chemist. It is in addition and without prejudice to the deduction in clause 3 (III) above and (e) below.
- c) The chemist shall clearly indicate the details of the supplies made such as name of the item, quantity, MRP, discount amount, batch No., expiry date, taxable and GST amount, HSN code, bill date etc. and any other information required by the Bank, in the bill at the time of supplying the medicines/drugs to the concerned dispensaries.
- d) The medicines, medical, non-medical, surgical & non-surgical items etc. to be supplied will be of standard quality. In case it is found that any particular medicine has reached its expiry date or is near expiry, found not of standard quality, substandard or spurious, chemist's (Appointed Authorized Chemist) firm will be liable to be debarred for a period of 3 years besides other legal action that may be initiated. In case the chemist fails to supply indented medicines, medical & non-medical, surgical & non-surgical items etc., the Bank will be entitled to procure the same from another vendor and the chemist will be liable to reimburse the full price paid by the Bank. However, the chemist will be allowed to claim from the Bank, only as per the agreed terms & conditions for those items.
- e) In case of indent for specific brand of medicines, the same shall not be substituted. If any such case is noticed during subsequent scrutiny after or before the payment, then chemist will be penalized for ₹1,000/- + cost of the specific brand of medicines for each such default.

**6. INDEMNITY/ INSURANCE CLAUSE:**

- i) The chemist shall indemnify the Bank against all actions, suits, claims and demands brought or made against the Bank in respect of anything done or committed to be done by the chemist in execution of or in connection with the work of this contract and due to non-adherence to the terms and conditions as stipulated therein in this document or contract for this purpose and against any loss or damage to the Bank in consequence to any action or suit being brought against the chemist for anything done or committed to be done in the execution of this contract.



- ii) The bidder / Chemist shall abide by the job safety measures prevalent in India and shall free the Bank from all demands or responsibilities arising from accidents or loss of life, the cause of which is the bidder's / chemist's negligence. The bidder / chemist shall pay all indemnities arising from such incidents without any extra cost to the Bank and will not hold the Bank responsible or obligated.
- iii) In case any employee of the chemist so deployed enters in a dispute of any nature whatsoever, it will be the primary responsibility of the chemist to settle/contest the same. In case the Bank is made party and is supposed to contest the case, the Bank will be reimbursed for the actual expenses incurred towards Counsel fee and other expenses, which shall be paid in advance by the chemist to the Bank on demand. Further, the chemist shall ensure that no financial or any other liability comes on the Bank in this respect of any nature whatsoever and **shall keep the Bank indemnified in this respect.**
- iv) The successful bidder/s shall take "contractor all risk policy" for the contract value at his own cost in the joint name of Reserve Bank of India, Bhubaneswar and the successful bidder with Reserve Bank of India, Bhubaneswar's name being placed first in the policy.
- v) The policy shall be valid for the contract period and shall be renewed by the successful bidder at his own cost if the contract is renewed by the Bank.
- vi) The insurance policy shall be submitted by the successful bidder/s within 10 days of award of work or before commencement of the work, whichever is earlier.
- vii) On failure to procure such a policy, the Bank reserves the right to take the above insurance policies and recover the cost thereof from the bill of the successful bidder.
- viii) The successful bidder/s shall be responsible for any liability which may not be covered by the above insurance policy and also for all other damages to any person, animal, or defective carrying out of this contract, whatsoever may be the reasons due to which the damage shall have been caused.

## 7. ARBITRATION:

The contract is based on mutual trust and confidence. Both the parties agree to carry out the assignment in good faith. If any dispute or difference of any kind whatsoever (the decision whereof is not herein otherwise provided for) shall arise between the Bank and the Bidder in connection with or arising out of the Contract, whether during the contract period or completion and whether before or after the termination, abandonment or breach of the contract, shall be referred to and settled by sole arbitration by the Regional Director, Reserve Bank of India, Bhubaneswar who shall give written award of his decision to the Bidder. The decision of the Regional Director will be final and binding.



**8. All legal suits, actions or proceedings relating to or arising out of the agreement / contract shall be subject to jurisdiction of courts/tribunals at Bhubaneswar only.**

**9. Non-Disclosure Clause:**

The contractor / chemist shall not disclose directly or indirectly any information, materials and details of the Banks, infrastructures/ systems/ equipment etc. which may come to the possession or knowledge of the contractor during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at all times, hold the same in strictest confidence. The contractor / chemist shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it to comply with applicable laws. The contractor / chemist shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper to elsewhere without the previous written consent of the Bank. The contractor / chemist shall indemnify the bank for any loss suffered by the Bank as a result of disclosure of any confidential information by the contractor / chemist or its employees / agents. Failure to observe the above shall be treated as breach of contract on the part of the contractor / chemist and the Bank shall be entitled to claim damages and pursue legal remedies. The contractor / chemist shall take all appropriate action with respect to its employees / agents to ensure that the obligation of non- disclosure of confidential information under the agreement are fully satisfied.

**10. Sexual Harassment of women at workplace (Prevention, Prohibition and Redressal) Act, 2013:**

- a) The vendor/ chemist shall be solely responsible for full compliance with the provisions of “The Sexual Harassment of Women at workplace (Prevention, Prohibition and Redressal) Act 2013”. In case of any complaint of sexual harassment against its employees within the premises of the Bank, the complaint shall be referred to the appropriate committee constituted under the said act. The vendor/ chemist shall be responsible for educating its employees or agent or supply men about prevention of sexual harassment at workplace and related issues. The vendor/ chemist shall ensure appropriate action under the said act in respect of the complaint.
- b) Any complaint of sexual harassment from any aggrieved employee of the vendor/ chemist against any employee of the Bank shall be taken cognizance of by the Internal Complaints Committee constituted by the Bank.
- c) The vendor/ chemist shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees or agents or supply men of the contractor, for instance any monetary relief to Bank’s employee, if sexual violence by the employee of the contractor is proved.
- d) The vendor/ chemist shall be responsible for educating its employees or agents or supply men about prevention of sexual harassment at workplace and related issues.
- e) The vendor/ chemist shall provide a complete and updated list of its employees or agents or supply men who are deployed for the purposes of the contract within the Bank’s premises.



## **11. Disclaimer**

- a) The Bank reserves the right to modify, amend or supplement this document including all formats and Annex.
- b) While this document has been prepared in good faith, neither the Bank nor their employees or advisors make any representation or warranty, express or implied, or accept any responsibility or liability, whatsoever, in respect of any statements or omissions herein, or the accuracy, completeness or reliability of the information, and shall incur no liability under any law, statute, rules or regulations as to the accuracy, reliability or completeness of this document, even if any loss or damage is caused by any act or omission on their part.

## **12. All the expenses required for execution of this contract shall be borne solely by the vendors/chemist.**

\*\*\*\*\*





## SECTION VI FORM OF TENDER

To  
Regional Director  
Central Establishment Section  
Medical Section, HRMD  
Reserve Bank of India  
Bhubaneswar - 751001

Place:  
Date:

Dear Sir,

Having read and examined the Notice Inviting tender, specifications, terms and conditions, instructions to tenderers and all other contents in the tender document for the work specified in the memorandum hereinafter set out and having acquired the requisite information relating thereto as affecting the tender, I/We hereby offer to supply medicines to the dispensaries specified in the said memorandum within the time specified in the said memorandum at the discount mentioned in the Price Bid contained in the Part II by and in all other respects in accordance with such conditions so far as they may be applicable.

### MEMORANDUM

NIT No / e-Tender no.	RBI/Bhubaneswar Regional Office/HRMD/1/25-26/ET/385
Name of the Work:	Supply of medicines to the dispensaries of Reserve Bank of India, Bhubaneswar
Estimated Cost of the work	₹65,00,000/- (Rupees Sixty-Five Lakhs only)
Earnest Money Deposit (EMD)	₹1,30,000.00 (Rupees One lakh Thirty Thousand only)
Performance Bank Guarantee (PBG)/ Security Deposit (SD)	₹3,25,000/- (Rupees Three lakh Twenty-Five Thousand only)
Time for supply of medicines	On receipt of supply order from the Bank, the delivery of medicines in prescribed quantity shall be made to the dispensaries, as soon as possible but not later than five (05) working days (including Saturday)

2. We agree to keep the tender open for the validity period (September 16, 2025 to March 31, 2026) and not to make any modification in its terms and conditions during the validity period or any other extended period as agreed mutually.



3. A sum of ₹1,30,000.00 (Rupees One lakh Thirty Thousand only) mentioned as Earnest Money in clause III of Section IV of tender document is hereby forwarded/ uploaded in the form specified therein. If I/We, fail to furnish the prescribed performance bank guarantee / security deposit within the prescribed period specified in clause IV of Section IV, I/We agree that the Reserve Bank of India or its successors, in office shall without prejudice to any other right or remedy, be at liberty to forfeit the said earnest money absolutely. Further, if I/We fail to commence work within seven (07) days, I/ We agree that Reserve Bank of India or its successors in office shall without prejudice to any other right or remedy available in law, be at liberty to invoke / forfeit the said performance bank guarantee / security deposit absolutely. The said performance bank guarantee / security deposit shall be a guarantee to execute all the works referred to in the tender document upon the terms and conditions contained therein.

4. Further, I/We agree that in case of forfeiture of Earnest Money or invocation / forfeiture of Performance Bank Guarantee / Security Deposit as aforesaid, I/We shall be debarred from participation in the re-tendering process of the work.

5. I/We undertake and confirm that eligible similar work(s) has/have not been got executed through another contractor on back-to-back basis. Further that, if such a violation comes to the notice of Reserve Bank of India, then I/We shall be debarred from tendering in Reserve Bank of India in future. Also, if such a violation comes to the notice of Reserve Bank of India before date of start of work, the Reserve Bank of India shall be free to forfeit the entire amount of Earnest Money Deposit / Security Deposit or invoke Performance Bank Guarantee.

6. I/We hereby declare that I/We shall treat the tender documents, drawings and other records connected with the work as secret/confidential documents and shall not communicate information/derived therefrom to any person other than a person to whom I/We am/are authorized to communicate the same or use the information in any manner prejudicial to the safety of the Reserve Bank of India.

7. Should this tender be accepted, I/We hereby agree to abide by and fulfil the terms and provisions of the said Conditions of Contract annexed hereto so far as they may be applicable or in default thereof to forfeit and pay to the Reserve Bank of India the amount mentioned in the said conditions.

8. Our bankers are (Name and full address)




The names of partners of our firm are:


Name of the partner of the firm authorized to sign:


Yours faithfully,

**Signature of Tenderer with seal**

Signatures and addresses of witnesses

	Signature	Address
(i)		
(ii)		



**PART II**

**SECTION VII**

**FINANCIAL / PRICE BID**  
**(to be submitted in Part -II of tender only)**

**e-TENDER**

**for**

**Supply of medicines to the dispensaries of Reserve Bank of India, Bhubaneswar**

**e-Tender Number: RBI/Bhubaneswar Regional Office/HRMD/1/25-26/ET/385**

**Period of Contract: September 16, 2025 to March 31, 2026**



**Financial/Price Bid**

**(to be submitted in Part -II of tender only)**

The Regional Director  
Reserve Bank of India  
Bhubaneswar - 751001

Dear Sir,

I/ We have fully read and understood, the terms, conditions and other details mentioned in the Bank's NIT and RFQ document dated \_\_\_\_\_ .

2. I/ We hereby offer to supply medicines to the dispensaries of Reserve Bank of India, Bhubaneswar at the rate given below:

- i. Uniform Discount on the Printed Retail Price offered on all items of supply:

Medicine Supplies	:	
	:	(in percentage terms – in figures)
	:	
	:	(in percentage terms – in words)

- ii. I undertake to bear packing, cartage and transportation expenses and also bear all taxes / GST / Levy / Cess/ Octroi, etc. as required or may be required under law, on aforesaid supplies. Purchaser (the Bank) will pay only the Printed Retail Price less the above quoted discount. I will not charge any such taxes from the purchaser (the Bank).
- iii. I also undertake to keep the above quoted rate of discount on the Printed Retail Price on all items of supplies valid till duration of this contract.
- iv. I also undertake that all the medicines shall be provided as per indent / Supply Order and no "substitute medicines" will be supplied.

Date:  
Stamp:

Signature:

Name:



**ANNEX-I**

**APPLICATION FORM FOR SUPPLY OF MEDICINES TO THE DISPENSARIES OF  
RESERVE BANK OF INDIA, BHUBANESWAR**

1.	Name of the Chemist	:	
2.	Constitution (Company/ Partnership/ Proprietorship)	:	
3.	Details of Registration (Registering Authority; Registration No. & Date)	:	
4.	Year of commencement of business	:	
5.	GST Registration Number	:	
6.	PAN Number	:	
7.	Whether Manufacturer/ Authorised Distributor/ Dealer / Agency	:	
8.	Name(s) of the Proprietor/ Partner/ Director / Official with designation authorized to make commitment to the Bank	:	
9.	Landline No	:	
10.	Mobile No	:	
11.	Email ID	:	
12.	Address for Communication	:	
13.	Whether the Chemist holds valid license(s) on the date of application for various categories of allopathic medicines issued by the Drug Control Authority of the State under the provisions of Drugs and Cosmetics Act, 1940? Please give details of licenses.	:	
14.	Whether the Chemist has been convicted by the State Drugs Controller or any case is pending against the Chemist under the Drugs and Cosmetics Act and Rules made thereunder as well as under the	:	



	Drugs Price Control Order issued from time to time?		
15.	Whether GST certificate is available with the Chemist	:	
16.	Whether the billing is computerised	:	
17.	Agreement to best price norm {refer para 3 (II) of Section-V}	:	
18.	Names of the Government/ Public Sector/ Corporate clients of the chemist for bulk supply of medicines.	:	
	Contact person's name and telephone numbers of the Government/ Public Sector/ Corporate clients E-mail ( <b>mandatory</b> ) Mobile Number ( <b>mandatory</b> )	:	
19.	Name and Address of Principal Banker with official email id	:	
20.	Contact No. of Principal Banker (Mobile number mandatory)	:	
21.	Annual Sale during the financial year	2022-23	
		2023-24	
		2024-25	
22.	(a) Copies of the Balance Sheets for the last three financial years duly certified by a Chartered Accountant (Yes / No)  (b) Whether Chemist has a minimum turnover of Rs.65 lakhs for the last 3 financial years.	:	
23.	Whether submitted Banker's Certificate on Solvency in Annex II (Yes / No)		
24.	Whether submitted two client reports / certificate (Yes / No)		

I have read and understood the notice issued by Reserve Bank of India, containing the eligibility criteria and the terms and conditions for e-tendering on **Supply of medicines to the dispensaries of Reserve Bank of India, Bhubaneswar**. I fully accept the terms and conditions.



I also understand that the Bank reserves the right to accept any or reject any or all of the applications without assigning any reason.

Name:

Signature

Designation:

Date:

Seal:





## ANNEX II

### BANKER'S CERTIFICATE

1. Composition of the firm (whether Partnership/ Private Limited/ Proprietorship / Public Limited.)
2. Name of the Proprietor/ Partners/ Directors of the firm.
3. Address of the firm.
4. Turnover of the firm for the last 3 years (year wise):
  - (i) 2022-23:
  - (ii) 2023-24:
  - (iii) 2024-25:
5. Credit facility/ Overdraft facility enjoyed by the firm:
6. Dealings:
7. The period from which the firm has been banking with your bank:
8. Any other remarks

This is to certify that to the best of our knowledge and information M/S/Shri/ Ms \_\_\_\_\_ having marginally noted address, a customer of our bank are/ is respectable and can be treated as good for any engagement up to a limit of Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_). This certificate is issued without any guarantee or responsibility on the Bank or any of the officers.

(Signature with authorised official seal)

Name:

Designation with Employee ID:

Date:

Mobile no & Official E-mail ID:

For the Bank

#### **Note:**

1. Bankers' certificates should be on letter head of the bank, sealed in cover addressed to enlistment authority
2. In case of partnership firm, certificate to include names of all partners as recorded with the bank.



## ANNEX III

### Details of Banker/ Bank Account Details

#### Details of the Banker

1.	Name of the Bank	:	
2.	Address of the Bank	:	
3.	Name of the Branch	:	
4.	Name of Contact Person	:	
5.	Mobile Number (mandatory) & Fax Nos	:	
6.	Official Email id of Contact Person (Generic official email id not accepted)	:	

#### Details of the Bank Account

1.	Account Name	:	
2.	Account Number	:	
3.	Type of Account (Savings, Current etc.)	:	
4.	PAN Number	:	
5.	IFS Code	:	
6.	GST Number	:	

Note : Enclose a copy of cancelled cheque of the account

**Signature of the Authorized Official with Seal**

**Date:**



**ANNEX IV**

**Work Experience**

**Details of Medicine Supply work executed during the last three (3) years**

Sr. No.	Name and address of the Firm/ Client	Value of the work executed	Whether the work is completed in time or not (Yes/ No)	Start Date and Completion Date of the Work	Reasons for delay, if any	Completion period as per work order	Telephone / Fax no and Contact person of the Firm

(Attach sheet if required)

**Signature of the Authorized Official with Seal**

**Date:**



**ANNEX V**

**PROFORMA OF CLIENT'S CERTIFICATE REGARDING PERFORMANCE**  
(can be filled and printed separately)

1.	Name & address of the client	:	
2.	Details of works executed by the Tenderer	:	
3.	Name of work with brief particulars	:	
4.	Agreement No. and date	:	
5.	Agreement amount (approximates are also acceptable)	:	
6.	Details of penalties levied (indicate amount) if any for non-performance or non-adherence to terms	:	
7.	Details of the authority under whom supply executed		
	Name	:	
	Designation	:	
	Address	:	
	Telephone No (Mobile No is compulsory)	:	
	Email ID (compulsory)	:	
8.	<b>Comments on the capabilities of the chemist</b>		
	(a) Technical proficiency	:	
	(b) Financial Soundness	:	
	(c) Adherence to timelines	:	
	(d) Quality of work	:	
	(e) General behaviour	:	

The undersigned is competent to issue this certificate

**Signature of the Reporting Officer with office seal**  
**Name & Designation:**  
**Mobile number/s**

## ANNEX VI

### PERFORMANCE BANK GUARANTEE FORM

*(To be submitted on non-judicial stamp paper of appropriate value purchased in the name of the issuing Bank).*

To

The Regional Director  
Reserve Bank of India  
Bhubaneswar- 751001

WHEREAS \_\_\_\_\_ (Name of successful bidder) hereinafter called "Successful Bidder" has undertaken, Contract No. \_\_\_\_\_ dated \_\_\_\_\_ 2025 to \_\_\_\_\_ (Description of Service) hereinafter called "the Contract" in pursuance of e-tender on **Contract for "Supply of medicines to the dispensaries of Reserve Bank of India, Bhubaneswar"** during the period September 16, 2025 to March 31, 2026 Document dated \_\_\_\_\_ and Request for Quotation dated \_\_\_\_\_ 2025 issued by Reserve Bank of India, Bhubaneswar (hereinafter called 'the Bank').

AND WHEREAS it is one of the terms of the tender document that the successful bidder has to submit a performance bank guarantee by a scheduled bank for entering into a contract.

AND WHEREAS we have agreed to give guarantee for the successful bidder.

THEREFORE, WE, hereby affirm that we are guarantors and responsible to you up to a total sum of ₹3,25,000/- (Rupees Three lakh Twenty-Five Thousand only) and we undertake to pay you, upon your first written demand declaring the successful bidder to be in default under the contract and without demur cavil or argument, any sum or sums within the amount as aforesaid, without you needing to prove or to show the grounds of reasons for your demand or the sum specified therein.

2. A letter from the Bank that the successful bidder has committed default in the due and faithful performance of all or any of its obligations under and in accordance with the contract shall be conclusive, final and binding on us. We further agree that you shall be the sole judge as to whether the successful bidder is in default in due and faithful performance of its obligations under the contract and your decision that he is in default shall be final and binding on us notwithstanding any differences between you and successful bidder or any disputes between you and him pending before an Arbitrator or any other court or tribunal or authority.

3. In order to give effect to this guarantee you shall be entitled to act as if we are the principal debtor and any change in our constitution or that of successful bidder shall not, in any way, or manner affect our liability or obligation under this guarantee.

4. You shall have liberty, without affecting in any manner our liability under this guarantee, to vary at any time, the terms and conditions of the contract or to extend the time or period for compliance or to postpone for any time under this guarantee, to vary at any time, the terms and conditions of the contract or to extend the time or period for compliance or to postpone for any time the exercise of any of your rights or enforce or forebear from enforcing any of the terms and conditions of the contract and we shall not be released from our liability or obligation under this guarantee by any exercise of such liberty by you or other forbearance, indulgence, act or omission or your part.

5. We undertake not to revoke this guarantee during its currency.

6. Any notice by way of request, demand or otherwise hereunder may be sent by post addressed to us at above referred branch, which shall be deemed to have been duly authorized to receive such notice and to effect payment thereof forthwith, and if sent by post it shall be deemed to have been given at the time when it ought to have been delivered in due course of post and in providing such notice, when given by post, it shall be sufficient to prove that the envelope containing the notice was posted and a certificate signed by any of your officers that the envelope was so posted shall be conclusive.

7. This guarantee shall come into force with immediate effect and shall remain in force and effect for a period of six (06) months beyond the validity of the contract or until it is released by the Bank pursuant to the provisions of the contract.

Signed and sealed this                      day of                      2025 at

SIGNED, SEALED AND DELIVERED

For and on behalf of

By

(Signature) :

(Name) :

(Designation):

(Address) :

**Contract Form / संविदा फार्म**

यह करार 2025 के \_\_\_\_\_ के \_\_\_\_\_ दिन को  
THIS AGREEMENT made on the \_\_\_\_\_ day of \_\_\_\_\_ 2025

Between

The Regional Director  
Reserve Bank of India  
Bhubaneswar

(क्रेता का नाम और पता)

(Name and address of purchaser)

एतदपश्चात् पहले पक्ष को "क्रेता" कहा जाएगा और

Hereinafter "the Purchaser" of the one part and

(केमिस्ट का नाम और पता)

(Name and address of Chemist)

एतदपश्चात् दूसरे पक्ष को "आपूर्तिकर्ता" कहा जाएगा

hereinafter called "the Supplier" of the other part:

के बीच किया गया।

जबकि क्रेता **भारतीय रिज़र्व बैंक, भुवनेश्वर के औषधालयों** को रियायती मूल्य पर आपूर्ति की जाने वाली कुछ दवाओं, दवाओं आदि को प्राप्त करने का इच्छुक है और उसने उन सामानों की आपूर्ति के लिए आपूर्तिकर्ता द्वारा बोली स्वीकार कर ली है।

WHEREAS the Purchaser is desirous of getting certain medicines supplied on a discounted price **to the dispensaries of Reserve Bank of India, Bhubaneswar** and has accepted a bid by the Supplier for the supply of those goods.

अब यह करार निम्नानुसार होगा:

NOW THIS AGREEMENT WITNESSETH AS FOLLOWS:

1. इस करार में शब्दों और अभिव्यक्तियों का अर्थ ठीक वैसा ही होगा जैसा कि संदर्भित संविदा में इनके लिए दिया गया है:

In this agreement, words and expressions shall have the same meanings as are respectively assigned to them in the conditions of contract referred to:

2. सफल निविदाकर्ता द्वारा प्रस्तुत मूल निविदा, निविदा खोलने की तारीख के बाद ठेका प्रदान किए जाने की तारीख तक बैंक और सफल निविदाकर्ता के बीच आदान-प्रदान किए गए सभी पत्राचार और कार्य आदेश पत्र संख्या बीबीएस. एचआरएमडी.सीईएस. \_\_\_\_\_ दिनांक \_\_\_\_\_ समझौते का हिस्सा बनेगा।

The original tender submitted by the successful bidder, all the correspondence exchanged between the Bank and the successful bidder after the date of opening of the tender till the date of award of the contract and the work order having letter no. HRMD.CES.No. \_\_\_\_\_ dated \_\_\_\_\_ will form part of the agreement.

3. एतदपश्चात उल्लिखित आपूर्तिकर्ता को क्रेता द्वारा किए जाने वाले भुगतान के बदले आपूर्तिकर्ता क्रेता के साथ संविदा के सभी प्रावधानों के अनुरूप वस्तुएं तथा सेवाएं प्रदान करने और इसमें किसी प्रकार की कमी को दूर करने का करार करता है।

In consideration of the payments to be made by the Purchaser to the Supplier as hereinafter mentioned, the Supplier hereby covenants with the Purchaser to provide the goods and services and to remedy defects therein in conformity in all respects with the provisions of the contract.

4. क्रेता आपूर्तिकर्ता को वस्तुएं तथा सेवाएं प्रदान करने और इसमें किसी प्रकार की कमी को दूर करने के एवज में संविदा मूल्य या संविदा के प्रावधानों के अंतर्गत तथा इसमें उल्लिखित अनुसार ऐसी कोई राशि देय हो, अदा करने का करार करता है।

The Purchaser hereby covenants to pay the Supplier in consideration of the provision of the goods and services and the remedying of defects therein, the contract price or such other sum as may become payable under the provisions of the contract at the times and in the manner prescribed by the contract.

5. आपूर्तिकर्ता द्वारा आपूर्ति/ प्रदान की जाने वाली वस्तुओं का ब्योरा निविदा दस्तावेज शर्तों में सूचीबद्ध के अनुसार है।

Particulars of the goods and services which shall be supplied / provided by the Supplier are as enlisted in tender document condition.



## 6. शासी भाषा/ Governing Language

यह करार अंग्रेजी और हिंदी दोनों भाषाओं में निष्पादित किया गया है। अगर इस करार का हिंदी अनुवाद अंग्रेजी रूपांतरण के साथ विरोधाभासी हो या उसमें अधिक शर्तें दी गई हो अथवा वह अंग्रेजी रूपांतरण से भिन्न हो तो, अंग्रेजी रूपांतरण अभिभावी माना जाएगा।

This Agreement has been executed in English and Hindi. If Hindi translation of this Agreement conflicts with the English version or contains terms in addition to or different from the English version, the English version shall prevail.

7. आपूर्तिकर्ता/एजेंसी कार्यस्थल पर महिलाओं के यौन उत्पीड़न निवारण, निषेध एवं निवारण अधिनियम 2013 के प्रावधानों के पूर्ण अनुपालन के लिए पूर्ण रूप से जिम्मेदार होगी। बैंक परिसर में अपने कर्मचारी के विरुद्ध यौन उत्पीड़न की कोई शिकायत होने पर उक्त अधिनियम के अंतर्गत उचित समिति के समक्ष शिकायत दर्ज कराई जाएगी। आपूर्तिकर्ता/एजेंसी शिकायत के संबंध में उक्त अधिनियम के अंतर्गत उचित कार्रवाई सुनिश्चित करेगी।

The contractor/agency shall be solely responsible for full compliance with the provisions on prevention of Sexual harassment of Women at work place under Prevention, Prohibition and Redressal Act 2013. In case of any complaint of sexual harassment against its employees within the premises of the Bank, the complaint shall be referred to the appropriate committee constituted under the said act. The contractor/agency shall ensure appropriate action under the said Act in respect of the complaint.

(a) आपूर्तिकर्ता के किसी पीड़ित कर्मचारी द्वारा बैंक के किसी कर्मचारी के विरुद्ध यौन उत्पीड़न की किसी भी शिकायत का संज्ञान बैंक द्वारा गठित आंतरिक शिकायत समिति द्वारा लिया जाएगा।

Any complaint of sexual harassment from any aggrieved employee of the contractor / agency against any employee of the Bank shall be taken cognizance of by the Internal Complaints Committee constituted by the bank.

(b) यदि घटना में आपूर्तिकर्ता का कर्मचारी शामिल हो तो आपूर्तिकर्ता को किसी भी मौद्रिक क्षतिपूर्ति के लिए उत्तरदायी होना होगा, उदाहरण के लिए बैंक के कर्मचारी को कोई मौद्रिक राहत, यदि आपूर्तिकर्ता के कर्मचारी द्वारा यौन हिंसा सिद्ध हो जाती है।

The contractor shall be responsible for any monetary compensation that may need to be paid in case of incident involves the employee of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the contractor is proved.

(c) आपूर्तिकर्ता अपने कर्मचारियों को कार्यस्थल पर यौन उत्पीड़न की रोकथाम और संबंधित मुद्दों के बारे में शिक्षित करने के लिए जिम्मेदार होगा।

The contractor shall be responsible for educating its employees about the prevention of sexual harassment at workplace and related issues.

(d) आपूर्तिकर्ता को बैंक परिसर में तैनात अपने कर्मचारियों की पूरी और अद्यतन सूची उपलब्ध करानी होगी।

The contractor shall provide a complete and updated list of its employees who are deployed within the bank's premises.

8. आपूर्तिकर्ता बैंक के बुनियादी ढांचे/प्रणालियों/उपकरणों आदि की कोई भी जानकारी, सामग्री और विवरण, जो इस समझौते के संबंध में अपने संविदात्मक दायित्वों का निर्वहन करते समय आपूर्तिकर्ता के कब्जे या ज्ञान में आ सकती है, किसी तीसरे पक्ष को प्रत्यक्ष या अप्रत्यक्ष रूप से प्रकट नहीं करेगा और हर समय उसे सबसे सख्त गोपनीयता में रखेगा। आपूर्तिकर्ता अनुबंध के विवरण को निजी और गोपनीय रखेगा, सिवाय इसके कि इसके तहत दायित्वों को पूरा करने या लागू कानूनों का पालन करने के लिए आवश्यक सीमा तक। आपूर्तिकर्ता बैंक की पूर्व लिखित सहमति के बिना किसी भी व्यापार या तकनीकी पेपर या अन्यत्र किसी भी कार्य को प्रकाशित नहीं करेगा, प्रकाशित करने की अनुमति नहीं देगा या प्रकट नहीं करेगा। आपूर्तिकर्ता किसी भी गोपनीय जानकारी के प्रकटीकरण के कारण बैंक को हुए किसी भी नुकसान के लिए बैंक को क्षतिपूर्ति करेगा। उपरोक्त का पालन न करने को आपूर्तिकर्ता की ओर से अनुबंध का उल्लंघन माना जाएगा और बैंक क्षतिपूर्ति का दावा करने और कानूनी उपचार करने का हकदार होगा। आपूर्तिकर्ता अपने कर्मचारियों के संबंध में सभी उचित कार्रवाई करेगा ताकि यह सुनिश्चित किया जा सके कि इस समझौते के तहत गोपनीय जानकारी के गैर-प्रकटीकरण के दायित्व पूरी तरह से संतुष्ट हैं। गैर-प्रकटीकरण और गोपनीयता के संबंध में आपूर्तिकर्ता के दायित्व किसी भी कारण से इस समझौते की समाप्ति या समाप्ति के बाद भी बने रहेंगे।

The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure/systems/equipment's etc., which may come to the possession or knowledge of the Contractor during discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any of the works in any trade or technical paper or elsewhere without the previous written consent of the Bank. The Contractor shall indemnify the Bank for any loss suffered by the Bank because of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Bank shall be entitled to claim damages and pursue legal remedies. The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.

Signed and delivered for and on behalf of Reserve Bank of India, Bhubaneswar.

Signature

Name:

Designation:

Date:

Witness – 1

Signature:

Name:

Designation:

Date:

Witness - 2

Signature

Name:

Designation:

Date:

**ANNEX VIII****List of Dispensaries of RBI, Bhubaneswar**

<b>S.No.</b>	<b>Dispensary</b>	<b>Address</b>	<b>Remarks</b>
1	Main Office Dispensary	Reserve Bank of India, Pt. Jawaharlal Nehru Marg, Unit 3, Kharabela Nagar, Bhubaneswar, Odisha - 751001	Not operational at present. In case the same gets operational during the contract period, the chemist who has entered into contract with the Bank, needs to mandatorily supply medicines to these dispensaries as well, as per the terms and conditions of the tender document.
2	Nayapalli Dispensary	Reserve Bank of India Officers' Quarters, Nayapalli, Bhubaneswar, Odisha - 751015	
3	Vidyut Marg Dispensary	Reserve Bank of India Staff Quarters, Unit – IV, Vidyut Marg, Bhauma Nagar Bhubaneswar, Odisha - 751001	Operational
4	Baramunda Dispensary	Reserve Bank of India Staff Quarters, Baramunda, Bhubaneswar, Odisha - 751003	

### **Tentative List of Medicines**

<b>Sr no</b>	<b>NAME</b>	<b>Sr no</b>	<b>NAME</b>
1	Abphyllin 100 Cap	46	AUGMENTIN 1000 DUO Tab
2	Abphylline SR 200MG	47	Augmentin Duo 625 Tab
3	Absolu - 3G Cap	48	AVIL INJ
4	Absolut Woman Tab	49	Avil-25
5	Absolute DM Cap	50	Avoprost D8 tab
6	ABZORB POWDER	51	Azithral Syrup 200 mg
7	Acitrom - 2mg Tab	52	Azithral-500 Tab
8	ACITROM 1MG TAB 30 S	53	B 29 Inj
9	ACITROM 3 MG	54	Bandi Plus 12 Tab
10	Actvilda 50 tab	55	Banocide Forte Tab
11	Actvilda M 50 Tab	56	Becosule-Z
12	Ajado 10/5mg Tab	57	Becozyme C Forte
13	Ajado-25/5 Tab	58	Beneflex Tab
14	Alcros - 200 Cap	59	Benidin-4mg Tab
15	Alex-S/F	60	Benidine 8 Tab
16	Alfoo Tab	61	Benitowa 4 Tab
17	Alkasol Liquid	62	BENITOWA 8mg Tab
18	Allegra 180 Tab	63	Benovista cap
19	Allegra M Tab	64	Betadine 15gm Oint
20	Allegra-120	65	Betadine Gargle
21	Alprax-0.25	66	Betaloc 100 Tab
22	Ambrolite S Syp	67	Bevon Cap
23	Ambrolite Syp	68	Bifilac HP Tab
24	Amifru 40 Tab	69	Bilanext NT Tab
25	Amlodac - M Tab	70	BILASURE M TAB
26	Amlokind AT 5/50 Tab	71	Bio D3 (Max ) Cap
27	AMLOVAS AT TAB 15 S	72	Bio D3 (Plus) Cap
28	Angizem CD Tab	73	Bio D3 Fem Cap
29	Ano Metrogyl Cream	74	Bio D3 Strong Tab
30	APLAZAAR	75	Bio D3 XT Tab
31	Arkamin Tab	76	Bisoheart 2.5 Tab
32	Arkamin-H Tab	77	Btacap TR 40 Cap
33	Arnipin 50 Tab	78	Bonion Total Tab
34	Ascoril D Junior Syp	79	Brilinta 60 Tab
35	Ascoril D Plus syp	80	BRILINTA 90 TAB
36	Ascoril Ls Junior Syp	81	Budamate 200 Transcap
37	Ascoril Ls Syp	82	Budamate 400 Transhaler
38	Asomex-2.5 Tab	83	Budamate Transhaler
39	Asomex 5 Tab	84	BUDECORT 400 RC
40	Asomex AT Tab	85	Budicort Respules
41	Asthalin Inhaler	86	Bylenta 40 Tab
42	Ativan 2	87	Calcimax K2 Tab
43	Atormac 10 tab	88	Calcimax Total Tab
44	AtoZ Gold Cap	89	Cacigard Retard 10
45	AtoZ Tab	90	CAL 123 Tab

Sr no	NAME	Sr no	NAME
91	CAL 123 Total Tab	136	Clavix AS 150 Tab
92	Calcigard Retard 20	137	Clavix-75 Tab
93	Calcirol sachet	138	Clavix-AS 75 Tab
94	Calpol - 250mg Syp	139	Clohex Mouth Wash
95	CALPOL 500 MG	140	Clonafit Plus Tab
96	Calpol-650	141	Clonafit-0.25
97	Candibiotic Ear Drop	142	Clonafit-0.5 Tab
98	CANDID 20 GM CREAM	143	Clopitab CV 20 Tab
99	Candid lotion	144	Clostar GM
100	Candid Powder	145	Cloze 2 Tab
101	Candid-B crm	146	CoenzBio 10 Cap
102	Candid-B(lotion)	147	Combinase AQ N/Drop
103	Carnimac Q 10 Tab	148	Concor - 2.5 Tab
104	Cardace-2.5	149	CONCOR 5
105	Cardace-5	150	Coversyl AM 8/5 Tab
106	Cardirose - 10 Tab	151	Cremadiet Grannuals
107	Cardirose - 20 Tab	152	Cremaffin Plus Liq
108	Cardirose 5 Tab	153	Cremaffin Syp
109	Cardirose CV 10 Tab	154	Crocic 650 Tab
110	Cardirose CV 20mg Tab	155	CTD - 12.5 Tab
111	Cardirose F 10mg Tab	156	CTD - 6.25 Tab
112	Cardivas-3.125	157	CTD - T 6.25/40 Tab
113	Cefaknd CV 500 Tab	158	CTD T AM -6.25/40 Tab
114	Cefolac 200mg Tab	159	Cyblex MV 80/0.3 Tab
115	CEFOLAC CV 200	160	CYCLOPAM
116	Cefolac DT 100mg Tab	161	DAPAMAC M
117	Cepodem 200 mg	162	Dapavel - 10 Tab
118	CEPODEM XP 325MG	163	Decet -BD
119	Ceruklin Ear Drop 10ml	164	Deksel Solution
120	Cetaniil M 50 Tab	165	Deplatt CV Cap
121	Cetaniil-T Tab	166	Deriphylin Injection
122	Cetzine -10 Tab	167	DIAMICORN XR MEX 500
123	Cheri Cap	168	Dicorate ER 1gm Tab
124	Cheri Syp	169	Digene Gel
125	Chloromycetin Applicap	170	Digene Tab
126	Cifran (Eye Drop)	171	Dinlip T 40 Tab
127	Cifran CT Tab	172	Dilnip - 10mg Tab
128	Cilaheart 10 Tab	173	Dilnip 20mg Tab
129	Cilaheart 5 Tab	174	Dimicron XR- 60
130	Cildin 10mg Tab	175	Dapanorm 10 tab
131	Cildin 20mg Tab	176	Dolo - 250mg Syp
132	Citapin XR 500 Tab	177	Dolo 650 Tab
133	Ciplox E/E Drop 5ml	178	Dolonex - DT -20
134	Clavam 625mg Tab	179	Dolonex- 40mg (2m1) Inj
135	Clavam Forte Dry Syp	180	Domstal- 10mg

Sr no	NAME	Sr no	NAME
181	Donep 5 Tab	226	Folitrax 20 Tab
182	Doxovent - 400 Tab	227	Folitrax 5 Tab
183	DOXY-1 LDR FORTE Tab	228	Folvite
184	Drotin - DS tab	229	Fongicross Cream
185	Drotin Injection	230	Foracort 200 Inh
186	Drotin Syp	231	Foracort 400 Inh
187	Dubinor Gel	232	FORACORT 400 MG ROTACAP
188	Duolin INH	233	Formonide -200 Inh
189	Duolin Respules	234	Formonide 400 Respicap
190	Duphalac Syp	235	Fucidin Oint
191	Duzela 20 Tab	236	Galvasmet - 50/500 Tab
192	DUZELA 30MG TAB	237	Galvasmet 50/1000mg
193	DV 60K Cap	238	GB 29 Total Tab
194	DVK Plus Tab	239	Gelusil Mps Liquid
195	Dynaper AQ Inj.	240	Gemer - 3 Tab
196	Ecosprin 150 Tab	241	Gemer 0.5 Tab
197	Ecosprin -75mg	242	GEMER 1 TAB 15S
198	Ecosprin AV - 75 Cap	243	Gen D3 60K Cap
199	ECOSPRIN AV 75/20MG	244	Gen D3 Nano Tab
200	Eltroxin - 25	245	Geriflo Tab
201	Eltroxin - 75 Tab	246	Gibtulio 25mg Tab
202	Eltroxin -100	247	Glimisave M - 0.5 Tab
203	Eltroxin-50	248	Gluconorm G 1 Forte
204	Encelin M 50/500 Tab	249	Gluconorm G -1mg Tab
205	Enterogermina Liq	250	Gluconorm G 2 -Forte
206	Epsolin 100 Tab	251	Gluconorm G -2mg Tab
207	Eptus 25 Tab	252	Gluceta L Tab
208	Esomac - L Cap	253	Gluxit 5mg Tab
209	Etorica 90mg Tab	254	Glycinorm - 40mg
210	Etrik -90 Tab	255	Glycinorm-80
211	Etova ER 600	256	Glycinorm-M 80
212	ETOVA MR TAB	257	Glycomet - 1gm
213	Eurepa 0.5mg Tab	258	Glycomet - 850 Tab
214	Eurepa 1 Tab	259	Glycomet - GP 1
215	EUREPA 2 MG	260	Glycomet - GP 2mg
216	Eurepa V 0.5/0.2 Tab	261	Glycomet GP - 0.5 Tab
217	Ezydapa 10 Tab	262	Glycomet GP4 Forte
218	Ezydapa M Tab	263	Glycomet Trio 1/0.3
219	Faronem 200mg Tab	264	Glycomet Trio 2 Tab
220	Febumac 40 Tab	265	Glycomet Trio 2/0.3
221	FEBUMAC-80MG TAB	266	Glycomet-SR 500mg
222	Febustat - 40 Tab	267	Glyree 1 mg
223	FLEXON 100ML SYP	268	GLYREE 2 MG
224	Flovas 15 Tab	269	Glyree 4mg Tab
225	FOLITRAX 15 MG	270	GLZ Plus Tab

Sr no	NAME	Sr no	NAME
271	Grilinctus L Syp	316	Joten M Tab
272	Grilinctus Ls Syp	317	karvol plus Cap
273	GTN Sorbitrate CR 2.6	318	Ketosteril Tab
274	HCQS-200	319	Ketorol DT Tab
275	HCQS-300 Tab	320	Keviron Hb Tab
276	HCQS-400 Tab	321	Labebet 100 Tab
277	Hetrazan 100mg Tab	322	Lacilacton-50 Tab
278	Hexidine Gargle 80m1	323	LactiFibre Grannuls
279	Hexigel Oint	324	Lacti hep 200ml Syp
280	HH Derm Cream	325	Lacti hep Plus Liquid
281	HIFENAC D	326	LAMIFIN 250
282	Hifenac MR Tab	327	Lamifin Cream
283	Hifenac-P Tab	328	Lamifin Lotion SMALL
284	Humalog Mix 25 Catg	329	Lanoxin 0.25 Tab
285	Huminsulin 30/70 (Cartridge)	330	Lantus Catridge
286	Huminsulin 30/70 100IU Vial	331	Lasix-40 Tab
287	Huminsulin R 100 IU Vial	332	Levenue 1000 Tab
288	Huminsulin -30/70 40IU	333	Levenue 750
289	Huminsulin R Cartridge	334	Levenue-500 Tab
290	HYQ 200 Tab	335	Levolin 1.25mg Respules
291	HYQ 400 Tab	336	Libratex Tab
292	IGNALIS M 100/1000	337	LIMCEE 500MG TAB
293	Ignalis M 100/500 Tab	338	Lipaglyn - 4 Tab
294	Ignalis M 50/500 Tab	339	LIPICURE CV 40
295	Imaglyn 500 Tab	340	Lipicure-10 Tab
296	Imdur - 30mg Tab	341	LIPICURE-20
297	Imeglyn 1000 Tab	342	Livoluk Syp (200m1) Liq
298	Inditel 40mg Tab	343	Inditel - D Cap
299	Inditel AM Tab	344	Lobetron 0.5 Tab
300	Instactive Forte Tab	345	Losar - 25mg Tab
301	Instactive OA Tab	346	Losar - 50mg Tab
302	Instactive PN Tab	347	Losar - H Tab
303	Instaflex 4 AT Tab	348	Losar A Tab
304	Instaflex Nano Gel	349	Loymax Gold Cap
305	Insugen 30/70 Refil 100lu	350	Lozivate S Oint
306	Insugen 50/50 Catridge 100lu	351	Luliclinz 15gm Cream
307	Istamet 50/500 Tab	352	Lupinac Tab
308	Istamet DXR 500	353	Lupituss Syp
309	Ivabrad - 5 Tab	354	Lyofolate D tab
310	Janumet -50/500mg	355	Lytix 20mg Tab
311	Januvia - 100mg Tab	356	M Strong Af Tab
312	Jodapa Trio 500 Tab	357	Macberry junior Syp
313	Jodapa Trio FORTE Tab	358	MACBERY DX SYR
314	Jogren 5 Tab	359	Macberry Jr Syp
315	Joten 20 Tab	360	Macbery LS Syp 100ml



Sr no	NAME	Sr no	NAME
361	Macpod CV Tab	406	Nervite XT Cap
362	Mactotal Cap	407	Nervmax Active Cap
363	Magnisure Lc Tab	408	Neuroxon M SR Tab
364	MAKECAL PRO	409	Nexovas - 20 Tab
365	Maklucet Fx Tab	410	Nexovas -5 Tab
366	Martifur MR Tab	411	Nexovas O 40 Tab
367	Maxtra Syp	412	Nexovas T Tab
368	Meaxon Plus Inj	413	Nexpro - L Cap
369	Medrol - 4mg Tab	414	Nexpro junior sachet
370	Met XL - 12.5	415	Nexpro-40 Tab
371	Met XL - 25mg Tab	416	Nexpro-RD-40 Cap
372	Met XL 50 Tab	417	Nicardia Retard 20 Tab
373	Metocard AM Tab	418	Nicardia retard CD 30
374	Metrogyl 400 Tab	419	Nicardia XL 60 Tab
375	Minipress XL - 2.5 Tab	420	Nikoran-5
376	Minipress XL -5	421	Norflox-400
377	Mixtard 50 HM Penfil	422	Norflox-TZ
378	Momate Cream 5gm	423	Norvent D
379	Mondeslor Tab	424	NORVENT-LS SYR
380	Monocef O 100 DT	425	NOVOMIX 30 PENFIL
381	Montek - 10 Tab	426	Noworm Susp (10ml)
382	MONTEK LC KID SYR	427	NUROKIND G 100MG NEW TAB
383	Montek LC Tab	428	Nurokind G Tab
384	Montral Tab	429	Nurokind LC Tab
385	Moxicip Eye Drop	430	Nuroplus D3 Cap
386	Mucain Liq Gel	431	Odepraz 40mg Tab
387	Mucinac 600 Tab	432	Olsar - 20 Tab
388	Mucopain oral gel	433	Olsar - 40mg Tab
389	Mycotero S 360 Tab	434	OLSAR CH 40/12.5MG TAB
390	Mymi - D Tab	435	Omez-DSR
391	Mymi Plus Tab	436	Omnacortil 2.5
392	MYOTOP-450 SR	437	Ondero - 5 Tab
393	MYOTOP-P	438	Oraflora Gel
394	Nano Fast Gel	439	Oraflora Tab
395	Nanofast 4X Spray	440	Oratil -500 Tab
396	NAPROSYN 500+ TAB	441	ORATIL CV 500 TAB 10 S
397	Natrilix SR Tab	442	Oratil LZ 600mg Tab
398	Naturalax 300 PWD	443	Otiflox Ear Drop
399	Nebicard - 2.5 Tab	444	OTRIVIN OXYFAST N
400	NEBICARD 5 MG	445	OTRIVIN PED
401	Nefrosave Keto Tab	446	Pacitane Tab
402	Nefrosave Tab	447	PAH 20 Tab
403	NEOMARCAZOLE 5	448	Pantocar-L Capsules
404	Neorelax MR Tab	449	Pantocid IT Cap
405	Neosporin -5gm	450	Pantocid-40

Sr no	NAME	Sr no	NAME
451	Pantocid-DSR	496	Scaboma Lotion
452	Peptard-20	497	Sensiclav 625 Tab
453	Peptard-D	498	Seriflo Rotacap
454	Phenergan -10	499	Seroflo Inhaler
455	Pinom-10 Tab	500	Silofast - 4 Cap
456	Piomed - 15 Tab	501	Silofast D8 Tab
457	PIOMED 30MG TAB	502	Silverex
458	Potklor Syp	503	SILVEREX HEAL OINT.
459	Prazopress XL-5 Tab	504	Sinarest
460	PREGALLOY-NT TAB	505	Sinarest (Vepocap)
461	PREGEB D 50/20 TAB	506	Sinarest -125 Syp
462	Propysalic-NF-6	507	SINAREST AF NEW SYP 75ML
463	Prothiaden 25mg Tab	508	Sinarest N Spray 10ml
464	Prothiaden 75mg Tab	509	SINAREST S NASAL SOLUTION 15ML
465	Prothiden M 50 Tab	510	Sitabite D 10/100 Tab
466	Proxim MR Tab	511	Smuth Ointment
467	Pruvict 2 Tab	512	SOFRAMYCIN CREAM
468	Pruvict-1 Tab	513	Sompraz IT cap
469	Quicknac 600 Tab	514	Sompraz L Cap
470	Quicnac AB Tab	515	SORBITRATE 5MG TAB
471	Rabemac DSR Cap	516	Stalix D 5/50 Tab
472	Rabemac MPS Susp	517	Stamlo - 2.5
473	Razo 20 Tab	518	Stamlo - 5
474	Razo D Cap	519	Stamlo Beta
475	Razo IT Cap	520	Starpress XL 50 Tab
476	Reantro Tab	521	STARPRESS-XL 25 TAB
477	REFRESH LIQUI GEL	522	Stemetil MD5 Tab
478	Refresh Tear Eye Drop	523	Stugeron
479	Relish cap	524	Sucrafil O Gel
480	Reswas Syp	525	Sucral 200m1
481	RIBOFLAVINE 10MG TAB	526	Sucral O Susp
482	RICHTROL STRONG CAP.	527	Sugaflo 10mg Tab
483	Rosumac 10 Tab	528	Sugaflo-V 10 mg
484	Rosumac 5 Tab	529	Sugaray GM 1 Tab
485	Rosumac F Tab	530	Sugaray GM2 Tab
486	ROXID 150 MG TAB	531	Sulisent 100mg Tab
487	Rozucor EZ 20 Tab	532	Surfaz-SN
488	Rozucor EZ Tab	533	Syndopa Plus Tab
489	Rozucor Gold - 10 Tab	534	Syscan- 150
490	Rozucor Gold - 20 Tab	535	SYSCAN 200 MG CAP
491	S Numlo - 2.5 Tab	536	T -Bact
492	S Numlo - 5 Tab	537	T Vobit - 1 Tab
493	Saaz DS Tab	538	T Vobit - 2mg Tab
494	Salbair rotacap	539	T3 PLUS
495	SAZO 500MG TAB15S	540	T3D3 Tab

Sr no	NAME	Sr no	NAME
541	T3-LC TAB	586	Ulpan Gel
542	Tamdosin D Tab	587	Ultramed Tab
543	Tazloc 40 Tab	588	Unistar 20/75 Tab
544	Tazloc 80 Tab	589	Uprise D3 60K Cap
545	Tear Eye drop	590	Urikind K Syp 100ml
546	Teczine - 5mg Tab	591	Urimax - 0.4mg Tab
547	Teczine 10 Tab	592	Urimax - D
548	telekast F Tab	593	Urispas Tab
549	Telista - 80 Tab	594	Ursocol - 300mg Tab
550	Telista AM Tab	595	VALPARIN CHRONO 500 TAB 15S
551	Telista CH 80mg Tab	596	ValparinChrono-300 Tab
552	Tellzy AM Tab	597	Vasograin Tab
553	Telma - 20 tab	598	Veltam Plus Tab
554	Telma - 40mg Tab	599	Vertin - 16 Tab
555	Telma Beta 25 Tab	600	Vildaray M Forte Tab
556	Telma Beta 50 Tab	601	Vitaresp FX Tab
557	Telsar - 20mg Tab	602	Vogloid - 0.3 Tab
558	Telsar - 40mg Tab	603	Vogloid - 0.3 Tab
559	Telzox H Tab	604	Vogloid 0.2 Tab
560	TENDIA M TAB	605	Vogloid M 0.2 Tab
561	Tenepure M 500 Tab	606	Vogloid M 0.3 Tab
562	Tenlimac M 1000 Tab	607	Volicure Trio 2mg Tab
563	Tess (5mg) Oint	608	Volicure Trio Img
564	Thrombophob Gel	609	VOLIN GEL
565	Thyrox 12.5mg Tab	610	Voltaneuron DN Tab
566	Thyrox 125mg Tab	611	VSL - 3 Cap
567	Thyrox 25mg Tab	612	Walyte ORS Sach
568	Thyrox-100 Tab	613	Waxonil Drop
569	Thyrox-75 Tab	614	Win BP AM 20/5 Tab
570	TIDE 5MG TAB	615	WIN BP AM 40
571	Tide plus -10	616	Win BP CT 40/6.25 Tab
572	Tide-10	617	X- Tor - 5 Tab
573	Tolagin GEL 30gm	618	X TOR 40
574	Topiforte NX Drop	619	X TOR 80
575	Topisal 3% Lotion	620	X -Tor -F Tab
576	Transgaba NT 400mg Tab	621	Xeglyza 50 Tab
577	Trenaxa 500mg Tab	622	Xpep - L Cap
578	Tri Telsar - 40mg Tab	623	Xtor - 20 Tab
579	Triptide 1mg Tab	624	Xtor -10 Tab
580	Triptide 2mg Tab	625	ZANOCIN OZ
581	Triptomer 10 Tab	626	ZECAL 500
582	TRYPTOMER 25MG TAB 30S	627	Zeet EXPT
583	T-toxoid	628	Zenflox Eye Drop
584	Ubinext Lc Tab	629	Zenflox OZ
585	Ulpan DSR Cap	630	ZENOXIM 500

Sr no	NAME
631	Zentel (syp)
632	Zentel- 400 Tab
633	Zerodol P Tab
634	Zerodol SP Tab
635	Zerodol TH 8 Tab
636	Zilzox - 80 Tab
637	Zilzox-40 tab
638	ZIMIGUT 400MG TAB
639	Zincovit Cap
640	Zofer - 8 MD Tab
641	Zofer (2m1) Inj
642	Zofer MD - 4 Tab
643	Zole-F
644	Zomelis DM Tab
645	ZOMLISMET 50/1000 MG TAB
646	Zomlismet 50/500 Tab
647	Kerendia 10/Lyvelsa-10
648	Crezio-45
649	Acutrol- C 400